

प्रेषक,

कल्याण बनर्जी,  
संयुक्त सचिव,  
उत्तर प्रदेश शासन।

सेवा मे,

रजिस्ट्रार  
मा0 राष्ट्रीय हरित न्यायाधिकरण,  
कॉपरनिकस मार्ग,  
नई दिल्ली।

नगर विकास अनुभाग-5

लखनऊ:दिनांक: 30 अगस्त, 2024

विषय: मा0 राष्ट्रीय हरित न्यायाधिकरण, नई दिल्ली में विचाराधीन Execution Application No.33/2021 In O.A No-68/2021 Sushil Raghav Vs.State of Uttar Pradesh & Ors में पारित आदेश दिनांक 16.05.2024 के अनुपालन के संबंध में।

महोदय,

कृपया उपर्युक्त विषय के संबंध में अवगत कराना है कि मा0 राष्ट्रीय हरित न्यायाधिकरण, नई दिल्ली में विचाराधीन Execution Application No.33/2021 In O.A No-68/2021 Sushil Raghav Vs.State of Uttar Pradesh & Ors में पारित आदेश दिनांक 16.05.2024 का क्रियात्मक अंश का विवरण निम्नवत् है:-

"--1. This application has been filed seeking execution of the order dated 19.03.2021 passed in O.A. 68/2021. In the O.A., the applicant had sought the remedy to prevent untreated sewage/effluent which was being discharged in the Storm Water Drain in Karkarmodel situated in Municipal Corporation, Ward No. 43 at Sahibabad, Ghaziabad. The Tribunal in the order dated 19.03.2021 took note of the fact that the issue was already considered and dealt with in the order dated 27.01.2021 in O.A. No 2012 in Manoj Mishra Vs. Union of India & ors. The Tribunal also noted that the Yamuna Monitoring Committee was appointed by the Tribunal and it had submitted the report which was dealt with in the orders of the Tribunal dated 06.07.2020 and 27.01.2021 and had quoted the relevant part of the report of the Committee.

2. Learned Counsel for the applicant has relied upon the recommendation No. 4 in the report which reads as under:

"4. Implementation of Septage management by December 20 in all areas which are sewerred." The Tribunal in the order dated 19.03.2021 also took note of the fact that on 06.07.2020 and 27.01.2021 the direction was issued to State of UP to take further action in terms of the above recommendation which was one of the seven such recommendations of the Committee.

3. The Tribunal thereafter took note of the further report of YMC dated 07.12.2020 which was accepted and in the case of Manoj Mishra Supra the in paragraph 23 certain direction were issue as under:

"23. Accordingly, we direct that in terms of directions of the Hon'ble Supreme Court and earlier orders of this Tribunal, henceforth the Chief Secretary, NCT of Delhi, in coordination with other authorities (such as, Additional Chief Secretary Urban Development, DDA, IDMC, DPCC, DJB) and the Chief Secretaries of Haryana and UP may personally monitor the progress, by evolving effective administrative mechanism to handle grim situation caused by years of neglect. Causes of failure of existing mechanism and remedial measures required be addressed in the light of reports of the Committee. This needs to be further overseen at National level by the Central Monitoring Committee, headed by Secretary Jalshakti, which also includes NMCG and CPCB, in terms of earlier orders of this Tribunal. To give effect to the orders of the Hon'ble

Supreme Court, the Tribunal has already directed constitution of River Rejuvenation Committees (RRCs) in all the States/UTs by order passed in OA No. 673 of 2018 in Re: News item published in "The Hindu" authored by Shri Jacob Koshy titled "More river stretches are now critically polluted : CPCB, to be headed by the Environment Secretaries of States/UTs, to prepare and execute action plans for restoration of the polluted river stretches, under the oversight of the Chief Secretaries of the States/UTs. Such action plans are already in place. The RRCs of Delhi, Haryana and UP may accordingly monitor execution of the action plans with proper inter-departmental coordination, to remedy the polluted stretches of river Yamuna in their respective jurisdiction, subject to oversight of the Chief Secretaries on quarterly basis, who may thereafter give their quarterly reports to the Central Monitoring Committee (CMC) headed by the Secretary, Jal Shakti in terms of order dated 21.09.2020 in O.A. No. 673/2018, supra."

4. Hence, in view of the above reports and the directions/orders in the matter of Manoj Mishra Supra the Tribunal had disposed the O.A. No. 68/2021 finding the no separate order in O.A is required.

5. In this Execution Application the Tribunal had earlier passed order dated 01.11.2021 taking the view that the request made by the applicant in this E.A. goes beyond the order of the Tribunal dated 19.03.2021 and in case there is a breach of the order of the Tribunal, the applicant had remedy to file an application under Section 26 of NGT Act, 2010 and for execution under Section 25 no case was made out. Accordingly, the E.A. was rejected and this order was subject of challenge before the Hon'ble Supreme Court in Civil Appeal No. 1629 of 2022, which was disposed of by Hon'ble Supreme Court by order dated 20.02.2023 by holding as under:

"3. The appellant moved an execution application, EA No 33 of 2021, seeking execution of the order dated 19 March 2021. By the impugned order, the Tribunal has observed that the request made in the application "goes beyond what has been said in the order of the Tribunal dated 19 March 2021" and even otherwise, if there was a breach of the order of the Tribunal, the appellant would have to seek the remedy under Section 26 of the National Green Tribunal Act 2010. The Tribunal did not find that there was any case for taking recourse to its power under Section 25 for executing the order.

4. The NGT has power under Section 25 to execute its orders as decrees of a civil court. Section 26 is comprised in Chapter IV which deals with the penalty for failure to comply with the orders of the Tribunal.

5 The grievance of the appellant is that the power to impose a penalty under Section 26 will not redress the substratum or the grievance which is the discharge of untreated sewage and effluent and the absence of a sewerage system.

6 We are of the considered view that the observation of the Tribunal that there was no case for executing the earlier order under Section 25 is misconceived. The Tribunal is entrusted with the wholesome power to ensure that its orders are complied with. The absence of sewerage facilities is an important aspect which would merit the exercise of powers by the Tribunal under Section 25. The invocation of the power to levy a penalty under Section 26 will not necessarily sub-serve the purpose.

7 Accordingly, we allow the appeal and set aside the impugned order of the Tribunal dated 1 November 2021. Execution Application No 33 of 2021 is restored to the file of the National Green Tribunal.

8 The Tribunal shall take up the application under Section 25 and consider what orders would be necessary to effectuate the original order dated 19 March 2021 of which execution was sought.

9 The appeal is accordingly disposed of."

6. Thereafter on 12.01.2024, the Tribunal had issued notice to the respondents, requiring them to file their response.

7. One communication dated 14.05.2024 has been received from Under Secretary, Environment, Forest and Climate Change Department of State of U.P. addressed to the Registrar General of the Tribunal stating that in compliance of the direction of the NGT dated 12.01.2024 necessary directions for ensuring compliance and filing compliance report have been issued to Urban Development Department, District Magistrate Ghaziabad and Nagar Ayukt, Nagar Nigam Ghaziabad vide communication dated 27.02.2024 and thereafter the direction to same authority were issued on 10.05.2024. It does not reflect any compliance of the order of the Tribunal dated 19.03.2021 passed in 68/2021 by the Chief Secretary, U.P. In fact, the so-called communication which is

stated to be the report by the State of U.P. reflects that from 19.03.2021 till 22.02.2024 nothing had been done for compliance of the said order.

8. Strangely when we had put a question to the counsel appearing for the State in respect of the compliance to be done by the District Magistrate, Ghaziabad, he has answered that the District Magistrate, Ghaziabad has no responsibility and no role in the matter. Hence we require the Chief Secretary, State of U.P. to appear virtually on the next date or to file his personal affidavit explaining the above situation and also disclosing reason for non-compliance of the order.

9. The respondent no. 4, Municipal Commissioner Ghaziabad had initially taken the stand that no sewage is flowing in the storm water drain but when we asked him to point it out from the compliance report of Municipal Corporation, Ghaziabad, he could not do. So called response on behalf of Nagar Nigam, Ghaziabad has been filed on 05.03.2024. We have minutely perused the same and we find that though in the index it is mentioned "Compliance Report filed on behalf of Ghaziabad Nagar Nigam" but there is no compliance report enclosed along with the index. On the contrary some communications have been enclosed therewith and from that communications also the counsel for the Municipal Commissioner, Ghaziabad could not point out any plea that sewage is not going in storm water drain. Hence, we find that an attempt has been made by the Respondent No. 4 to incorrectly state before the Tribunal that no such sewage water is flowing in storm water drain and incorrectly stating about filing of compliance report without filing any such compliance report. Hence we impose a cost of Rs. 15,000/- on the Commissioner, Municipal Corporation, Ghaziabad for filing such a misleading response before the Tribunal.

10. Learned Counsel for respondent no. 7 has stated that no compliance is to be done by respondent no. 7, which is not disputed by the counsel for the applicant therefore counsel for the applicant is permitted to delete the respondent no. 7.

11. It is worth noting that applicant has enclosed the photograph sannexure A-2 page 21 to 24 along with execution application and photographs annexure A-1 page 77 & 78 along with the response dated 15.05.2024 clearly showing that sewage/water discharged from household is openly flowing in the drains. These photographs are not disputed by any of the respondents, which prima-facie reveals that the order passed by the Tribunal has not been complied with till now.

12. The reply on behalf of UPPCB dated 13.05.2024 has been filed and the counsel for UPPCB during the course of interaction stated that UPPCB is not responsible for taking any action and he cannot make a statement if sewage is still flowing in the storm water drain. Along with the response of UPPCB no water sample analysis report of samples taken from storm water drain have been filed. We are of the view that once an issue relating to flowing of sewage in storm water drain is raised then it is the responsibility of the UPPCB to take sample from storm water drain in question and get them analyzed to find out correct position and once the photographs are enclosed with details of the area by the applicant showing that the sewage is flowing openly then it is the responsibility of the UPPCB to find out the person responsible for the same and take appropriate action for imposition of environmental compensation. We find that UPPCB has not only failed to discharge their responsibility but an incorrect stand has been taken that UPPCB has no responsibility in this matter.

13. In above background, we give one more opportunity to the concerned respondents to comply with the order and file compliance report at least one week before the next date.

14. List on 02.09.2024.---

**2—** उल्लेखनीय है कि विषयगत प्रकरण में मा० एन०जी०टी० में अगली सुनवाई तिथि दिनांक 02.09.2024 को नियत है। इस संबंध में अवगत कराया जाना है कि विषयगत प्रकरण में मा० एन०जी०टी० द्वारा पारित आदेशों के अनुपालन में यथावश्यक कार्यवाही पूर्ण की जा रही है।

**3—** उक्त के संबंध में अवगत कराना है कि मा० राष्ट्रीय हरित न्यायाधिकरण, नई दिल्ली में विचाराधीन Execution Application No.33/2021 In O.A No-68/2021 Sushil Raghav

Vs.State of Uttar Pradesh & Ors में पारित आदेश दिनांक 16.05.2024 के अनुपालन में की गयी कार्यवाहियों का विवरण निम्नवत् है:-

1. The Joint Secretary, Urban Development Department, Uttar Pradesh, vide letter no. N.G.T.-140/Nau-5-2024-21Writ/2023 dated 30.05.2024 gave instructions for complying with the last order of this Hon'ble Tribunal dated 16.05.2024 and submit an Action Taken Report to the Department of Environment, Forest and Climate Change, Government of Uttar Pradesh and Member Secretary, Uttar Pradesh Pollution Control Board (hereinafter referred to as **UPPCB**) and also to provide a copy of the same to the Urban Development Department, Uttar Pradesh. True copy of the letter no. N.G.T.-140/Nau-5-2024-21Writ/2023 dated 30.05.2024 has been annexed herein **ANNEXURE R1**.
2. This matter has been taken into cognizance with utmost sincerity and earnestness by the Chief Secretary, Government of U.P who vide letter no. N.G.T.-336/81-7-2024 dated 10.06.2024 has written to the Principal Secretary, Urban Development Department, Uttar Pradesh to comply with the last order of the Hon'ble Tribunal dated 16.05.2024 and communicate to the authorities mentioned in the above paragraph for taking immediate and quick action as per the order and submit their Action taken Report to the Department of Environment, Forest and Climate Change, Government of Uttar Pradesh and Member Secretary, UPPCB. True copy of the letter no. N.G.T.-336/81-7-2024 dated 10.06.2024 has been annexed herein **ANNEXURE R2**.
3. The Joint Secretary, Government of Uttar Pradesh vide letter no. N.G.T.-150/Nau-5-2024-21Writ/2023 dated 03.07.2024 and vide another letter no. N.G.T.-150 (1)/Nau-5-2024-21Writ/2023 dated 11.07.2024 had directed to the same concerned authorities to comply with the last order dated 16.05.2024 and to take immediate and necessary action with regard to the matter in question and file the Action taken Report and send it to the concerned departments for their kind perusal.  
True copy of the letter no. N.G.T.-150/Nau-5-2024-21Writ/2023 dated 03.07.2024 letter no. N.G.T.-150 (1)/Nau-5-2024-21Writ/2023 dated 11.07.2024 has been annexed herein as **ANNEXURE R3**.
4. The existing situation of the site in question i.e., Karkar Model located at Municipal Corporation, Ward No. 43, Sahibabad, Ghaziabad, that a Sewage Pumping Station (hereinafter referred to as SPS) was constructed in the year 2002 at OHT Campus in Karkar Model and the Sewers were laid down in the year 2009. It is important to submit here that both the SPS and Sewers were located on site during this inspection on dated 17.08.2024. The sewage was earlier pumped through the SPS by a rising main into the 1800mm diameter trunk sewer which is later discharged into 48 MLD MPS Indirapuram and from that it is forwarded to the 56 MLD STP Indirapuram for treatment.
5. Several issues were found during the inspection which are mentioned below:
  - i) Defect in the Pumping Plant of SPS that was resulting in over flow of sewage.
  - ii) As an immediate remedy, temporary Pumping Plant was installed in the SPS by Jalkal Department of Nagar Nigam, Ghaziabad to prevent the overflow through manholes. The same was found to be pumped into the adjoining drain, which finally joins the Sahibabad Drain.
  - iii) Sahibabad Drain is intercepted and diverted to 74 MLD STP Indirapuram but it was contended by this Hon'ble Tribunal that such discharge is in violation of the laws laid.

6. For improving the sewage issue in the Karkar Model located at Municipal Corporation, Ward No. 43, Sahibabad, Ghaziabad have been taken. That firstly the Pumping Plant installed as a temporary arrangement by the Jalkal Department of Nagar Nigam, Ghaziabad has been removed from the site by which sewage was earlier being pumped into the open drain merging into the Sahibabad Drain. It is germane to mention here that a new Pumping Plant has been installed by which sewage is being pumped through the close Rising Main into the common chamber of 1800mm diameter Trunk Sewer Line. That this further discharges the sewage into the 48 MLD MPS which further pumped into the 56 MLD STP, Indirapuram for treatment. It is submitted along with the above statement that the primary concern of dumping the sewage into the open drain has been put to a permanent stop.
7. **Such actions taken have been given below:**
- i) **A Pre-Feasibility Report (hereinafter referred to as PFR) amounting to Rs. 9.39 crore has been prepared.**
  - ii) **The said PFR of the project was put forward to the State Level Technical Committee (SLTC), which by meeting held on 27.08.2024 under the AMRUT 2.0 Programme has been approved. This meeting was chaired by the Principal Secretary, Urban Development Department, Uttar Pradesh.**  
**A True Copy of Minutes of Meeting dated on 27.08.2024 is ANNEXURE R4.**
  - iii) **That a detailed survey for the condition assessment of the existing sewer line, to quantify the additional sewer that needs to be laid in the expanded/left-out area of the Karkar Model, has been completed.**
  - iv) **That based on this Detailed Survey and Investigation Report, the design of the Sewer Network and the formulation of the Detailed Project Report (hereinafter referred to as DPR) are in progress and shall be completed within stipulated time period i.e., 15/09/2024.**
  - v) **Upon completion of the works proposed in the DPR, the domestic sewage shall be treated in the same 56 MLD STP, Indirapuram which is located on the site in question and has been mentioned above.**
8. Certain tasks have been proposed in the PFR for complying to the last order dated 16.05.2024 to improve the condition of drains in the site in question. That the same tasks or works are given below:
- a. That on inspection it was found that Karkar Model has a total road length of 10 kms where the sewage line for 4 kms in the household area already exists. That it is proposed to be used further to discharge the sewage.
  - b. That in the remaining area of 6 kms road around the houses in the site in question, new sewage lines shall be laid down and connected to the same STP located at Indirapuram through Sewage Pumping Station. This will amount to cover 100% of the households by providing Sewer House Connections.
  - c. That a new Sewage Pumping Plant will be constructed as the existing SPS is of only 3.0 meters diameter and is not suitable for containing 03 pumps.
  - d. That for pumping sewage through the SPS, the existing Rising Main of 400mm diameter shall be used.
9. Under the chairmanship of Principal Secretary, Urban Development, Government of Uttar Pradesh a meeting was convened on 21.08.2024 and all the concerned officers mentioned above in the paragraph no. 6 were present and the stock of the current situation was presented and discussed, and the directions were issued in order to take further action.

True copy of the letter no. N.G.T.-226/Nau-5-2024-21Writ/2023 dated 16.08.2024 has been annexed herein as **ANNEXURE R5**.

It is submitted that in furtherance to that, District Magistrate, Ghaziabad and Municipal Commissioner, Ghaziabad has sent status report dated 28.08.2024 to the Urban Development Department, Government of Uttar Pradesh which is also attached with **Annexure-R5**.

10. vide letter no. 1893/Estimate dated 23.08.2024 and another letter no. 1900/NGT dated 24.08.2024 the Chief Engineer (Ghaziabad Zone) U.P. Jal Nigam (Urban), Ghaziabad wrote to the Chief Engineer (Nagar) U.P. Jal Nigam (Urban), Lucknow for submitting the PFR and Compliance. True copy of the letter dated 23.08.2024 along with the PFR and letter dated 24.08.2024 along with the Compliance Report has been annexed herein as **ANNEXURE R6**.

4- जिलाधिकारी, गाजियाबाद, नगर आयुक्त, नगर निगम, गाजियाबाद एवं उत्तर प्रदेश जल निगम (नगरीय), गाजियाबाद द्वारा उपलब्ध करायी गयी उक्त रिपोर्ट के आधार पर दिनांक 30.08.2024 को मुख्य सचिव, उत्तर प्रदेश शासन द्वारा सर्वसंबंधितों के साथ समीक्षा की गयी तथा नगर विकास विभाग, उ0प्र0 शासन के उच्चाधिकारियों द्वारा तत्काल प्रश्नगत प्रकरण में स्थलीय निरीक्षण कर मा0 एन0जी0टी0 के आदेश के आलोक में विस्तृत रिपोर्ट तत्काल प्रस्तुत किये जाने के निर्देश दिये गये हैं, जिसकी रिपोर्ट तैयार किये जाने में कुछ समय लगने की सम्भावना है।

5- अतएव इस संबंध में मुझे यह कहने का निदेश हुआ है कि कृपया मा0 राष्ट्रीय हरित न्यायाधिकरण द्वारा पारित उक्त आदेश दिनांक 16.05.2024 के अनुपालन में मा0 एन0जी0टी0 में दाखिल किये जाने वाले प्रतिशपथपत्र हेतु अतिरिक्त **02 सप्ताह** का समय प्रदान करने का कष्ट करें।

संलग्नक:यथोक्त।

भवदीय,  
30.08.2024  
( कल्याण बनर्जी )  
संयुक्त सचिव।

समयबद्ध / महत्वपूर्ण

संख्या:एन0जी0टी0- 140 / नौ-5-2024-21रिट / 2023

प्रेषक,

कल्याण बनर्जी,  
संयुक्त सचिव,  
उत्तर प्रदेश शासन।

सेवा मे,

- 1-निदेशक, नगरीय निकाय निदेशालय, उ0प्र0 लखनऊ।
- 2-राज्य मिशन निदेशक, स्वच्छ भारत मिशन (नगरीय), नगरीय निकाय निदेशालय।
- 3-प्रबन्ध निदेशक, उत्तर प्रदेश जल निगम (नगरीय), लखनऊ।
- 4-जिलाधिकारी, गाजियाबाद।
- 5-नगर आयुक्त, नगर निगम, गाजियाबाद।

नगर विकास अनुभाग-5

लखनऊ:दिनांक:30 मई, 2024

विषय: मा0 राष्ट्रीय हरित न्यायाधिकरण, नई दिल्ली में विचाराधीन Execution Application No.33/2021 In O.A No-68/2021 Sushil Raghav Vs.State of Uttar Pradesh & Ors में पारित आदेश दिनांक 16.05.2024 के अनुपालन के संबंध में।

महोदय,

कृपया उपर्युक्त विषयक मा0 राष्ट्रीय हरित न्यायाधिकरण, नई दिल्ली में विचाराधीन Execution Application No.33/2021 In O.A No-68/2021 Sushil Raghav Vs.State of Uttar Pradesh & Ors में पारित आदेश दिनांक 16.05.2024 (प्रति संलग्न) का अवलोकन करने का कष्ट करें। प्रकरण में अगली सुनवाई दिनांक 02.09.2024 को नियत है।

2- इस संबंध में मुझे यह कहने का निदेश हुआ है कि कृपया मा0 राष्ट्रीय हरित न्यायाधिकरण, नई दिल्ली द्वारा पारित आदेश दिनांक 16.05.2024 के अनुपालन में समयान्तर्गत आवश्यक कार्यवाही सुनिश्चित करते हुए कृत कार्यवाही की आख्या पर्यावरण, वन एवं जलवायु परिवर्तन विभाग, उ0प्र0 शासन (Email-soenvups@rediffmail.com) एवं सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ (Email-ms@uppcb.in) को उपलब्ध कराते हुए उसकी प्रति नगर विकास अनुभाग-5 को भी उपलब्ध कराने का कष्ट करें।

संलग्नक:यथोक्त।

भवदीय  
30.05.2024  
( कल्याण बनर्जी )  
संयुक्त सचिव।

संख्या एवं दिनांक उपरोक्त

प्रतिलिपि: श्री अतुल भारती, विधिक सहायक, पी0एम0यू0, नगर विकास विभाग, उ0प्र0 लखनऊ को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

आज्ञा से  
30.05.2024  
( कल्याण बनर्जी )  
संयुक्त सचिव।

Item No. 11

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

Execution Application No. 33/2021

In

Original Application No. 68/2021

Sushil Raghav

Applicant

Versus

Union of India &amp; Ors.

Respondent(s)

Date of hearing: 16.05.2024

**CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON  
HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER  
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER**Applicant: Mr. Rahul Choudhary & Ms. Shreepurna Dasgupta, Advs. for Applicant  
in E.A 33/2021Respondent: Mr. Bhanwar Pal Singh Jadon, Mr. Chetan Jadon & Mr. Hardik Saxena,  
Advs. for the State of UP  
Mr. Pradeep Misra & Mr. Daleep Dhyani, Advs. for UPPCB (Through VC)  
Ms. Ruchira Gupta & Ms. Pooja Tripathi, Advs. for UPSIDC  
Mr. Malak Bhatt (Through VC), Ms. Neeha Nagpal & Mr. Shreyansh  
Chopra, Advs. for Ghaziabad Nagar Nigam**ORDER**

1. This application has been filed seeking execution of the order dated 19.03.2021 passed in O.A. 68/2021. In the O.A., the applicant had sought the remedy to prevent untreated sewage/effluent which was being discharged in the Storm Water Drain in Karkarmodel situated in Municipal Corporation, Ward No. 43 at Sahibabad, Ghaziabad. The Tribunal in the order dated 19.03.2021 took note of the fact that the issue was already considered and dealt with in the order dated 27.01.2021 in O.A. No 2012 in Manoj Mishra Vs. Union of India & ors. The Tribunal also noted that the Yamuna Monitoring Committee was appointed by the Tribunal and it had submitted the report which was dealt with in the orders of the Tribunal dated 06.07.2020 and 27.01.2021 and had quoted the relevant part of the report of the Committee.

1

2. Learned Counsel for the applicant has relied upon the recommendation No. 4 in the report which reads as under:

*"4. Implementation of Septage management by December 20 in all areas which are sewered."*

The Tribunal in the order dated 19.03.2021 also took note of the fact that on 06.07.2020 and 27.01.2021 the direction was issued to State of UP to take further action in terms of the above recommendation which was one of the seven such recommendations of the Committee.

3. The Tribunal thereafter took note of the further report of YMC dated 07.12.2020 which was accepted and in the case of Manoj Mishra Supra the in paragraph 23 certain direction were issue as under:

*"23. Accordingly, we direct that in terms of directions of the Hon'ble Supreme Court and earlier orders of this Tribunal, henceforth the Chief Secretary, NCT of Delhi, in coordination with other authorities (such as, Additional Chief Secretary Urban Development, DDA, IDMC, DPCC, DJB) and the Chief Secretaries of Haryana and UP may personally monitor the progress, by evolving effective administrative mechanism to handle grim situation caused by years of neglect. Causes of failure of existing mechanism and remedial measures required be addressed in the light of reports of the Committee. This needs to be further overseen at National level by the Central Monitoring Committee, headed by Secretary Jalshakti, which also includes NMCG and CPCB, in terms of earlier orders of this Tribunal. To give effect to the orders of the Hon'ble Supreme Court, the Tribunal has already directed constitution of River Rejuvenation Committees (RRCs) in all the States/UTs by order passed in OA No. 673 of 2018 in Re: News item published in "The Hindu" authored by Shri Jacob Koshy titled "More river stretches are now critically polluted : CPCB, to be headed by the Environment Secretaries of States/UTs, to prepare and execute action plans for restoration of the polluted river stretches, under the oversight of the Chief Secretaries of the States/UTs. Such action plans are already in place. The RRCs of Delhi, Haryana and UP may accordingly monitor execution of the action plans with proper inter-departmental coordination, to remedy the polluted stretches of river Yamuna in their respective jurisdiction, subject to oversight of the Chief Secretaries on quarterly basis, who may thereafter give their quarterly reports to the Central Monitoring Committee (CMC) headed by the Secretary, Jal Shakti in terms of order dated 21.09.2020 in O.A. No. 673/2018, supra."*

4. Hence, in view of the above reports and the directions/orders in the matter of Manoj Mishra Supra the Tribunal had disposed the O.A. No. 68/2021 finding the no separate order in O.A is required.

5. In this Execution Application the Tribunal had earlier passed order dated 01.11.2021 taking the view that the request made by the applicant in this E.A. goes beyond the order of the Tribunal dated 19.03.2021 and in case there is a breach of the order of the Tribunal, the applicant had remedy to file an application under Section 26 of NGT Act, 2010 and for execution under Section 25 no case was made out. Accordingly, the E.A. was rejected and this order was subject of challenge before the Hon'ble Supreme Court in Civil Appeal No. 1629 of 2022, which was disposed of by Hon'ble Supreme Court by order dated 20.02.2023 by holding as under:

- “3. The appellant moved an execution application, EA No 33 of 2021, seeking execution of the order dated 19 March 2021. By the impugned order, the Tribunal has observed that the request made in the application “goes beyond what has been said in the order of the Tribunal dated 19 March 2021” and even otherwise, if there was a breach of the order of the Tribunal, the appellant would have to seek the remedy under Section 26 of the National Green Tribunal Act 2010. The Tribunal did not find that there was any case for taking recourse to its power under Section 25 for executing the order.*
- 4. The NGT has power under Section 25 to execute its orders as decrees of a civil court. Section 26 is comprised in Chapter IV which deals with the penalty for failure to comply with the orders of the Tribunal.*
- 5. The grievance of the appellant is that the power to impose a penalty under Section 26 will not redress the substratum or the grievance which is the discharge of untreated sewage and effluent and the absence of a sewerage system.*
- 6. We are of the considered view that the observation of the Tribunal that there was no case for executing the earlier order under Section 25 is misconceived. The Tribunal is entrusted with the wholesome power to ensure that its orders are complied with. The absence of sewerage facilities is an important aspect which would merit the exercise of powers by the Tribunal under Section 25. The invocation of the power to levy a penalty under Section 26 will not necessarily sub-serve the purpose.*
- 7. Accordingly, we allow the appeal and set aside the impugned order of the Tribunal dated 1 November 2021. Execution Application No 33 of 2021 is restored to the file of the National Green Tribunal.*

- 8 *The Tribunal shall take up the application under Section 25 and consider what orders would be necessary to effectuate the original order dated 19 March 2021 of which execution was sought.*
- 9 *The appeal is accordingly disposed of."*

6. Thereafter on 12.01.2024, the Tribunal had issued notice to the respondents, requiring them to file their response.

7. One communication dated 14.05.2024 has been received from Under Secretary, Environment, Forest and Climate Change Department of State of U.P. addressed to the Registrar General of the Tribunal stating that in compliance of the direction of the NGT dated 12.01.2024 necessary directions for ensuring compliance and filing compliance report have been issued to Urban Development Department, District Magistrate Ghaziabad and Nagar Ayukt, Nagar Nigam Ghaziabad vide communication dated 27.02.2024 and thereafter the direction to same authority were issued on 10.05.2024. It does not reflect any compliance of the order of the Tribunal dated 19.03.2021 passed in 68/2021 by the Chief Secretary, U.P. In fact, the so-called communication which is stated to be the report by the State of U.P. reflects that from 19.03.2021 till 22.02.2024 nothing had been done for compliance of the said order.

8. Strangely when we had put a question to the counsel appearing for the State in respect of the compliance to be done by the District Magistrate, Ghaziabad, he has answered that the District Magistrate, Ghaziabad has no responsibility and no role in the matter. Hence we require the Chief Secretary, State of U.P. to appear virtually on the next date or to file his personal affidavit explaining the above situation and also disclosing reason for non-compliance of the order.

9. The respondent no. 4, Municipal Commissioner Ghaziabad had initially taken the stand that no sewage is flowing in the storm water

drain but when we asked him to point it out from the compliance report of Municipal Corporation, Ghaziabad, he could not do. So called response on behalf of Nagar Nigam, Ghaziabad has been filed on 05.03.2024. We have minutely perused the same and we find that though in the index it is mentioned "Compliance Report filed on behalf of Ghaziabad Nagar Nigam" but there is no compliance report enclosed along with the index. On the contrary some communications have been enclosed therewith and from that communications also the counsel for the Municipal Commissioner, Ghaziabad could not point out any plea that sewage is not going in storm water drain. Hence, we find that an attempt has been made by the Respondent No. 4 to incorrectly state before the Tribunal that no such sewage water is flowing in storm water drain and incorrectly stating about filing of compliance report without filing any such compliance report. Hence we impose a cost of Rs. 15,000/- on the Commissioner, Municipal Corporation, Ghaziabad for filing such a misleading response before the Tribunal.

10. Learned Counsel for respondent no. 7 has stated that no compliance is to be done by respondent no. 7, which is not disputed by the counsel for the applicant therefore counsel for the applicant is permitted to delete the respondent no. 7.

11. It is worth noting that applicant has enclosed the photographs annexure A-2 page 21 to 24 along with execution application and photographs annexure A-1 page 77 & 78 along with the response dated 15.05.2024 clearly showing that sewage/water discharged from household is openly flowing in the drains. These photographs are not disputed by any of the respondents, which *prima-facie* reveals that the order passed by the Tribunal has not been complied with till now.

12. The reply on behalf of UPPCB dated 13.05.2024 has been filed and the counsel for UPPCB during the course of interaction stated that UPPCB is not responsible for taking any action and he cannot make a statement if sewage is still flowing in the storm water drain. Along with the response of UPPCB no water sample analysis report of samples taken from storm water drain have been filed. We are of the view that once an issue relating to flowing of sewage in storm water drain is raised then it is the responsibility of the UPPCB to take sample from storm water drain in question and get them analyzed to find out correct position and once the photographs are enclosed with details of the area by the applicant showing that the sewage is flowing openly then it is the responsibility of the UPPCB to find out the person responsible for the same and take appropriate action for imposition of environmental compensation. We find that UPPCB has not only failed to discharge their responsibility but an incorrect stand has been taken that UPPCB has no responsibility in this matter.

13. In above background, we give one more opportunity to the concerned respondents to comply with the order and file compliance report at least one week before the next date.

14. List on 02.09.2024.

Prakash Shrivastava, CP

Arun Kumar Tyagi, JM

Dr. A. Senthil Vel, EM

May 16, 2024  
E.A No. 33/2021 In  
O.A. No. 68/2021  
HB

## उत्तर प्रदेश शासन

## पर्यावरण, वन एवं जलवायु परिवर्तन अनुभाग-7

संख्या-एन.जी.टी.-336/81-7-2024

लखनऊ: दिनांक: 10 जून, 2024

✓ प्रमुख सचिव,

नगर विकास विभाग,

उत्तर प्रदेश शासन।

पर्यावरण, वन एवं जलवायु परिवर्तन अनुभाग-7, 30प्र0 शासन के पत्र संख्या-एन.जी.टी.-72/81-7-2024, दिनांक 27.02.2024 का संदर्भ ग्रहण करने का कष्ट करें, जिसके द्वारा मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन Execution Application No. 33/2021 In Original Application No. 68/2021 Sushil Raghav Vs. Union of India & Ors. में पारित आदेश दिनांक 12.01.2024 के अनुपालन में समयान्तर्गत Reply/Response दाखिल करने/आवश्यक कार्यवाही सुनिश्चित कराते हुए कृत कार्यवाही से पर्यावरण, वन एवं जलवायु परिवर्तन विभाग, 30प्र0 शासन तथा सदस्य सचिव, 30प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ को अवगत कराने हेतु नगर विकास, अवस्थापना एवं औद्योगिक विकास विभाग, 30प्र0 शासन, जिलाधिकारी, गाजियाबाद तथा नगर आयुक्त, नगर निगम, गाजियाबाद से अनुरोध किया गया।

2. उल्लेखनीय है कि प्रश्नगत प्रकरण कड़कड़मॉडल गांव नगर निगम, वार्ड नंबर 43, साहिबाबाद, गाजियाबाद में सीवेज पाइप लाईन नेटवर्क तैयार किये जाने से संबंधित है। प्रश्नगत प्रकरण में प्रतिवादी संख्या-2, मुख्य सचिव, 30प्र0, प्रतिवादी संख्या-3, जिलाधिकारी, गाजियाबाद एवं प्रतिवादी संख्या-4, नगर आयुक्त, नगर निगम, गाजियाबाद हैं। प्रश्नगत प्रकरण में मा0 अधिकरण द्वारा पारित आदेश दिनांक 12.01.2024 के अनुपालन में रिस्पान्स दाखिल न होने के दृष्टिगत प्रतिवादी संख्या-2, 3, 4 एवं 7 के Counsels द्वारा किये गये अनुरोध के क्रम में चार सप्ताह का समय प्रदान करते हुए response/compliance report दाखिल किये जाने के निर्देश मा0 अधिकरण द्वारा पारित आदेश दिनांक 12.03.2024 द्वारा दिये गये। मा0 एन0जी0टी0 द्वारा पारित आदेश दिनांक 12.03.2024 के अनुपालन में समयान्तर्गत response/compliance report दाखिल करने/आवश्यक कार्यवाही सुनिश्चित करते हुए कृत कार्यवाही से पर्यावरण, वन एवं जलवायु परिवर्तन विभाग, 30प्र0 शासन तथा सदस्य सचिव, 30प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ को तत्काल अवगत कराने हेतु पर्यावरण, वन एवं जलवायु परिवर्तन अनुभाग-7, 30प्र0 शासन के पत्र संख्या-एन.जी.टी.-187/81-7-2024, दिनांक 10.05.2024 द्वारा जिलाधिकारी, गाजियाबाद तथा नगर आयुक्त, नगर निगम, गाजियाबाद को निर्देशित किया गया।

3. प्रकरण में दिनांक 16.05.2024 को निर्धारित सुनवाई के उपरान्त मा0 अधिकरण

28/9

VS SP/15

कृपया

आर.टी.6-024

7440/VS/SP/24

50-5

11-06-24

(सत्य प्रकाश पटेल)

विशेष सचिव,  
नगर विकास विभाग,  
उ0प्र0 शासन

सी 2177

12-06-2024

द्वारा निम्नवत् आदेश पारित किये गये हैं:

".....8. Strangely when we had put a question to the counsel appearing for the State in respect of the compliance to be done by the District Magistrate, Ghaziabad, he has answered that the District Magistrate, Ghaziabad has no responsibility and no role in the matter. **Hence we require the Chief Secretary, State of U.P. to appear virtually on the next date or to file his personal affidavit explaining the above situation and also disclosing reason for non-compliance of the order.**

9. The respondent no. 4, Municipal Commissioner Ghaziabad had initially taken the stand that no sewage is flowing in the storm water drain but when we asked him to point it out from the compliance report of Municipal Corporation, Ghaziabad, he could not do. So called response on behalf of Nagar Nigam, Ghaziabad has been filed on 05.03.2024. We have minutely perused the same and we find that though in the index it is mentioned "Compliance Report filed on behalf of Ghaziabad Nagar Nigam" but there is no compliance report enclosed along with the index. On the contrary some communications have been enclosed therewith and from that communications also the counsel for the Municipal Commissioner, Ghaziabad could not point out any plea that sewage is not going in storm water drain. Hence, we find that an attempt has been made by the Respondent No. 4 to incorrectly state before the Tribunal that no such sewage water is flowing in storm water drain and incorrectly stating about filing of compliance report without filing any such compliance report. **Hence we impose a cost of Rs. 15,000/- on the Commissioner, Municipal Corporation, Ghaziabad for filing such a misleading response before the Tribunal.**

12. ....

13. In above background, we give one more opportunity to the concerned respondents to comply with the order and file compliance report at least one week before the next date.

14. List on 02.09.2024."

4. नगर आयुक्त, नगर निगम, गाजियाबाद द्वारा मा० एन०जी०टी० में **misleading response** दाखिल किये जाने के दृष्टिगत मा० एन०जी०टी० द्वारा दिनांक 16.05.2024 को पारित आदेशानुसार नगर आयुक्त, नगर निगम, गाजियाबाद पर रू० 15,000/- का जुर्माना लगाया गया है। उक्त के दृष्टिगत सुनवाई की अगली तिथि पर अधोहस्तक्षरी को **virtually appear** होने या स्थिति को स्पष्ट करते हुए अपना व्यक्तिगत शपथ पत्र दाखिल करने तथा आदेश का अनुपालन न करने का कारण भी बताने के निर्देश दिये गये हैं।

5. अतः इस संबंध में मा० एन०जी०टी० द्वारा पारित आदेश दिनांक 16.05.2024 की छायाप्रति संलग्न कर प्रेषित करते हुए आपको निर्देशित किया जाता है कि प्रश्नगत प्रकरण

में मा० अधिकरण द्वारा पारित आदेश दिनांक 16.05.2024 के अनुपालन में समयान्तर्गत अधोहस्ताक्षरी का अनुमोदन प्राप्त कर compliance report दाखिल कराते हुए कृत कार्यवाही से पर्यावरण, वन एवं जलवायु परिवर्तन विभाग, उ०प्र० शासन (Email-soenvups@rediffmail.com) को अवगत कराने का कष्ट करें, ताकि अधोहस्ताक्षरी का उक्त आधार पर व्यक्तिगत शपथ पत्र तैयार कर मा० एन०जी०टी० में दाखिल कराया जा सके।

संलग्नक-यथोक्त।

Signed by

Durga Shanker Mishra

( दुर्गा शंकर मिश्र ) Date: 07/06/2024 19:56:19

मुख्य सचिव।

संख्या एवं दिनांक तदैव

प्रतिलिपि-निम्नलिखित को मा० एन०जी०टी० द्वारा पारित आदेश दिनांक 16.05.2024 की छायाप्रति सहित उक्तानुसार कार्यवाही हेतु प्रेषित:

1. जिलाधिकारी, गाजियाबाद।
2. नगर आयुक्त, नगर निगम, गाजियाबाद।
3. सदस्य सचिव, उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ।

आज्ञा से,

( आशीष तिवारी )

सचिव।

Item No. 11

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

Execution Application No. 33/2021  
In  
Original Application No. 68/2021

Sushil Raghav

Applicant

Versus

Union of India & Ors.

Respondent(s)

Date of hearing: 16.05.2024

**CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON  
HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER  
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER**

Applicant: Mr. Rahul Choudhary & Ms. Shreepurna Dasgupta, Advs. for Applicant  
in E.A 33/2021  
Respondent: Mr. Bhanwar Pal Singh Jadon, Mr. Chetan Jadon & Mr. Hardik Saxena,  
Advs. for the State of UP  
Mr. Pradeep Misra & Mr. Daleep Dhyani, Advs. for UPPCB (Through VC)  
Ms. Ruchira Gupta & Ms. Pooja Tripathi, Advs. for UPSIDC  
Mr. Malak Bhatt (Through VC), Ms. Neeha Nagpal & Mr. Shreyansh  
Chopra, Advs. for Ghaziabad Nagar Nigam

**ORDER**

1. This application has been filed seeking execution of the order dated 19.03.2021 passed in O.A. 68/2021. In the O.A., the applicant had sought the remedy to prevent untreated sewage/effluent which was being discharged in the Storm Water Drain in Karkarmodel situated in Municipal Corporation, Ward No. 43 at Sahibabad, Ghaziabad. The Tribunal in the order dated 19.03.2021 took note of the fact that the issue was already considered and dealt with in the order dated 27.01.2021 in O.A. No 2012 in Manoj Mishra Vs. Union of India & ors. The Tribunal also noted that the Yamuna Monitoring Committee was appointed by the Tribunal and it had submitted the report which was dealt with in the orders of the Tribunal dated 06.07.2020 and 27.01.2021 and had quoted the relevant part of the report of the Committee.

*SDPS*  
*22.05.24*

2. Learned Counsel for the applicant has relied upon the recommendation No. 4 in the report which reads as under:

*"4. Implementation of Septage management by December 20 in all areas which are sewerred."*

The Tribunal in the order dated 19.03.2021 also took note of the fact that on 06.07.2020 and 27.01.2021 the direction was issued to State of UP to take further action in terms of the above recommendation which was one of the seven such recommendations of the Committee.

3. The Tribunal thereafter took note of the further report of YMC dated 07.12.2020 which was accepted and in the case of Manoj Mishra Supra the in paragraph 23 certain direction were issue as under:

*"23. Accordingly, we direct that in terms of directions of the Hon'ble Supreme Court and earlier orders of this Tribunal, henceforth the Chief Secretary, NCT of Delhi, in coordination with other authorities (such as, Additional Chief Secretary Urban Development, DDA, IDMC, DPCC, DJB) and the Chief Secretaries of Haryana and UP may personally monitor the progress, by evolving effective administrative mechanism to handle grim situation caused by years of neglect. Causes of failure of existing mechanism and remedial measures required be addressed in the light of reports of the Committee. This needs to be further overseen at National level by the Central Monitoring Committee, headed by Secretary Jalshakti, which also includes NMCG and CPCB, in terms of earlier orders of this Tribunal. To give effect to the orders of the Hon'ble Supreme Court, the Tribunal has already directed constitution of River Rejuvenation Committees (RRCs) in all the States/UTs by order passed in OA No. 673 of 2018 in Re: News item published in "The Hindu" authored by Shri Jacob Koshy titled "More river stretches are now critically polluted : CPCB, to be headed by the Environment Secretaries of States/UTs, to prepare and execute action plans for restoration of the polluted river stretches, under the oversight of the Chief Secretaries of the States/UTs. Such action plans are already in place. The RRCs of Delhi, Haryana and UP may accordingly monitor execution of the action plans with proper inter-departmental coordination, to remedy the polluted stretches of river Yamuna in their respective jurisdiction, subject to oversight of the Chief Secretaries on quarterly basis, who may thereafter give their quarterly reports to the Central Monitoring Committee (CMC) headed by the Secretary, Jal Shakti in terms of order dated 21.09.2020 in O.A. No. 673/2018, supra."*

4. Hence, in view of the above reports and the directions/orders in the matter of Manoj Mishra Supra the Tribunal had disposed the O.A. No. 68/2021 finding the no separate order in O.A is required.

5. In this Execution Application the Tribunal had earlier passed order dated 01.11.2021 taking the view that the request made by the applicant in this E.A. goes beyond the order of the Tribunal dated 19.03.2021 and in case there is a breach of the order of the Tribunal, the applicant had remedy to file an application under Section 26 of NGT Act, 2010 and for execution under Section 25 no case was made out. Accordingly, the E.A. was rejected and this order was subject of challenge before the Hon'ble Supreme Court in Civil Appeal No. 1629 of 2022, which was disposed of by Hon'ble Supreme Court by order dated 20.02.2023 by holding as under:

- “3. The appellant moved an execution application, EA No 33 of 2021, seeking execution of the order dated 19 March 2021. By the impugned order, the Tribunal has observed that the request made in the application “goes beyond what has been said in the order of the Tribunal dated 19 March 2021” and even otherwise, if there was a breach of the order of the Tribunal, the appellant would have to seek the remedy under Section 26 of the National Green Tribunal Act 2010. The Tribunal did not find that there was any case for taking recourse to its power under Section 25 for executing the order.
4. The NGT has power under Section 25 to execute its orders as decrees of a civil court. Section 26 is comprised in Chapter IV which deals with the penalty for failure to comply with the orders of the Tribunal.
5. The grievance of the appellant is that the power to impose a penalty under Section 26 will not redress the substratum or the grievance which is the discharge of untreated sewage and effluent and the absence of a sewerage system.
6. We are of the considered view that the observation of the Tribunal that there was no case for executing the earlier order under Section 25 is misconceived. The Tribunal is entrusted with the wholesome power to ensure that its orders are complied with. The absence of sewerage facilities is an important aspect which would merit the exercise of powers by the Tribunal under Section 25. The invocation of the power to levy a penalty under Section 26 will not necessarily sub-serve the purpose.
7. Accordingly, we allow the appeal and set aside the impugned order of the Tribunal dated 1 November 2021. Execution Application No 33 of 2021 is restored to the file of the National Green Tribunal.

- 8 *The Tribunal shall take up the application under Section 25 and consider what orders would be necessary to effectuate the original order dated 19 March 2021 of which execution was sought.*
- 9 *The appeal is accordingly disposed of."*

6. Thereafter on 12.01.2024, the Tribunal had issued notice to the respondents, requiring them to file their response.

7. One communication dated 14.05.2024 has been received from Under Secretary, Environment, Forest and Climate Change Department of State of U.P. addressed to the Registrar General of the Tribunal stating that in compliance of the direction of the NGT dated 12.01.2024 necessary directions for ensuring compliance and filing compliance report have been issued to Urban Development Department, District Magistrate Ghaziabad and Nagar Ayukt, Nagar Nigam Ghaziabad vide communication dated 27.02.2024 and thereafter the direction to same authority were issued on 10.05.2024. It does not reflect any compliance of the order of the Tribunal dated 19.03.2021 passed in 68/2021 by the Chief Secretary, U.P. In fact, the so-called communication which is stated to be the report by the State of U.P. reflects that from 19.03.2021 till 22.02.2024 nothing had been done for compliance of the said order.

8. Strangely when we had put a question to the counsel appearing for the State in respect of the compliance to be done by the District Magistrate, Ghaziabad, he has answered that the District Magistrate, Ghaziabad has no responsibility and no role in the matter. Hence we require the Chief Secretary, State of U.P. to appear virtually on the next date or to file his personal affidavit explaining the above situation and also disclosing reason for non-compliance of the order.

9. The respondent no. 4, Municipal Commissioner Ghaziabad had initially taken the stand that no sewage is flowing in the storm water

drain but when we asked him to point it out from the compliance report of Municipal Corporation, Ghaziabad, he could not do. So called response on behalf of Nagar Nigam, Ghaziabad has been filed on 05.03.2024. We have minutely perused the same and we find that though in the index it is mentioned "Compliance Report filed on behalf of Ghaziabad Nagar Nigam" but there is no compliance report enclosed along with the index. On the contrary some communications have been enclosed therewith and from that communications also the counsel for the Municipal Commissioner, Ghaziabad could not point out any plea that sewage is not going in storm water drain. Hence, we find that an attempt has been made by the Respondent No. 4 to incorrectly state before the Tribunal that no such sewage water is flowing in storm water drain and incorrectly stating about filing of compliance report without filing any such compliance report. Hence we impose a cost of Rs. 15,000/- on the Commissioner, Municipal Corporation, Ghaziabad for filing such a misleading response before the Tribunal.

10. Learned Counsel for respondent no. 7 has stated that no compliance is to be done by respondent no. 7, which is not disputed by the counsel for the applicant therefore counsel for the applicant is permitted to delete the respondent no. 7.

11. It is worth noting that applicant has enclosed the photographs annexure A-2 page 21 to 24 along with execution application and photographs annexure A-1 page 77 & 78 along with the response dated 15.05.2024 clearly showing that sewage/water discharged from household is openly flowing in the drains. These photographs are not disputed by any of the respondents, which *prima-facie* reveals that the order passed by the Tribunal has not been complied with till now.

12. The reply on behalf of UPPCB dated 13.05.2024 has been filed and the counsel for UPPCB during the course of interaction stated that UPPCB is not responsible for taking any action and he cannot make a statement if sewage is still flowing in the storm water drain. Along with the response of UPPCB no water sample analysis report of samples taken from storm water drain have been filed. We are of the view that once an issue relating to flowing of sewage in storm water drain is raised then it is the responsibility of the UPPCB to take sample from storm water drain in question and get them analyzed to find out correct position and once the photographs are enclosed with details of the area by the applicant showing that the sewage is flowing openly then it is the responsibility of the UPPCB to find out the person responsible for the same and take appropriate action for imposition of environmental compensation. We find that UPPCB has not only failed to discharge their responsibility but an incorrect stand has been taken that UPPCB has no responsibility in this matter.

13. In above background, we give one more opportunity to the concerned respondents to comply with the order and file compliance report at least one week before the next date.

14. List on 02.09.2024.

Prakash Shrivastava, CP

Arun Kumar Tyagi, JM

Dr. A. Senthil Vel, EM

May 16, 2024  
E.A No. 33/2021 In  
O.A. No. 68/2021  
HB

समयबद्ध / महत्वपूर्ण

संख्या: एन0जी0टी0-150 / नौ-5-2024-21रिट / 2023

प्रेषक,

कल्याण बनर्जी,  
संयुक्त सचिव,  
उत्तर प्रदेश शासन।

सेवा में,

- 1-निदेशक, नगरीय निकाय निदेशालय, उ0प्र0 लखनऊ।
- 2-राज्य मिशन निदेशक, स्वच्छ भारत मिशन (नगरीय), नगरीय निकाय निदेशालय।
- 3-प्रबन्ध निदेशक, उत्तर प्रदेश जल निगम (नगरीय), लखनऊ।
- 4-जिलाधिकारी, गाजियाबाद।
- 5-नगर आयुक्त, नगर निगम, गाजियाबाद।

नगर विकास अनुभाग-5

लखनऊ:दिनांक: 03 जुलाई, 2024

विषय: मा0 राष्ट्रीय हरित न्यायाधिकरण, नई दिल्ली में विचाराधीन Execution Application No.33/2021 In O.A No-68/2021 Sushil Raghav Vs.State of Uttar Pradesh & Ors में पारित आदेश दिनांक 16.05.2024 के अनुपालन के संबंध में।

महोदय,

कृपया उपर्युक्त विषयक मुख्य सचिव, पर्यावरण, वन एवं जलवायु परिवर्तन अनुभाग-7, उत्तर प्रदेश शासन के पत्र संख्या-एन0जी0टी0-336/81-7-2024 दिनांक 10.06.2024 (प्रति संलग्न) का अवलोकन करने का कष्ट करें, जिसके माध्यम से मा0 राष्ट्रीय हरित न्यायाधिकरण, नई दिल्ली द्वारा पारित आदेश दिनांक 16.05.2024 के अनुपालन में समयान्तर्गत आवश्यक कार्यवाही सुनिश्चित करते हुए कृत कार्यवाही की आख्या पर्यावरण, वन एवं जलवायु परिवर्तन विभाग, उ0प्र0 शासन (Email-soenvups@rediffmail.com) एवं सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ (Email-ms@uppcb.in) को उपलब्ध कराये जाने की अपेक्षा की गयी है। प्रकरण में अगली सुनवाई दिनांक 02.09.2024 को नियत है।

2- उक्त के संबंध में यह भी अवगत कराना है कि नगर आयुक्त, नगर निगम, गाजियाबाद द्वारा मा0 एन0जी0टी0 में misleading response दाखिल किये जाने के दृष्टिगत मा0 एन0जी0टी0 द्वारा दिनांक 16.05.2024 को पारित आदेशानुसार नगर आयुक्त, नगर निगम, गाजियाबाद पर रू0 15,000/- का जुर्माना लगाया गया है। उक्त के दृष्टिगत सुनवाई की अगली तिथि पर मुख्य सचिव महोदय को virtually appear होने या स्थिति को स्पष्ट करते हुए अपना व्यक्तिगत शपथपत्र दाखिल करने तथा आदेश का अनुपालन न करने का कारण भी बताने के निर्देश दिये गये हैं।

3- इस संबंध में मुझे यह कहने का निदेश हुआ है कि कृपया मुख्य सचिव, पर्यावरण, वन एवं जलवायु परिवर्तन अनुभाग-7, उत्तर प्रदेश शासन के उक्त पत्र दिनांक 10.06.2024 द्वारा की गयी अपेक्षानुसार मा0 राष्ट्रीय हरित न्यायाधिकरण, नई दिल्ली द्वारा पारित आदेश दिनांक 16.05.2024 के अनुपालन में पत्र में उल्लिखित तथ्यों का परीक्षण करते हुए समयान्तर्गत आवश्यक कार्यवाही सुनिश्चित करते हुए कृत कार्यवाही की आख्या पर्यावरण, वन एवं जलवायु परिवर्तन विभाग, उ0प्र0

शासन (Email-soenvups@rediffmail.com) एवं सदस्य सचिव, उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ (Email-ms@uppcb.in) को उपलब्ध कराते हुए उसकी प्रति नगर विकास अनुभाग-5 को भी उपलब्ध कराने का कष्ट करें।

संलग्नक:यथोक्त।

भवदीय,  
03.04.2024  
( कल्याण बनर्जी )  
संयुक्त सचिव।

संख्या एवं दिनांक उपरोक्त

प्रतिलिपि: श्री अतुल भारती, विधिक सहायक, पी०एम०यू०, नगर विकास विभाग, उ०प्र० लखनऊ को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

आज्ञा से,  
03.04.2024  
( कल्याण बनर्जी )  
संयुक्त सचिव।

## उत्तर प्रदेश शासन

पर्यावरण, वन एवं जलवायु परिवर्तन अनुभाग-7

संख्या-एन.जी.टी.-336/81-7-2024

लखनऊ: दिनांक: 10 जून, 2024

✓ प्रमुख सचिव,

नगर विकास विभाग,

उत्तर प्रदेश शासन।

पर्यावरण, वन एवं जलवायु परिवर्तन अनुभाग-7, 30प्र0 शासन के पत्र संख्या-एन.जी.टी.-72/81-7-2024, दिनांक 27.02.2024 का संदर्भ ग्रहण करने का कष्ट करें, जिसके द्वारा मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन Execution Application No. 33/2021 In Original Application No. 68/2021 Sushil Raghav Vs. Union of India & Ors. में पारित आदेश दिनांक 12.01.2024 के अनुपालन में समयान्तर्गत Reply/Response दाखिल करने/आवश्यक कार्यवाही सुनिश्चित कराते हुए कृत कार्यवाही से पर्यावरण, वन एवं जलवायु परिवर्तन विभाग, 30प्र0 शासन तथा सदस्य सचिव, 30प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ को अवगत कराने हेतु नगर विकास, अवस्थापना एवं औद्योगिक विकास विभाग, 30प्र0 शासन, जिलाधिकारी, गाजियाबाद तथा नगर आयुक्त, नगर निगम, गाजियाबाद से अनुरोध किया गया।

2. उल्लेखनीय है कि प्रश्नगत प्रकरण कड़कड़मॉडल गांव नगर निगम, वार्ड नंबर 43, साहिबाबाद, गाजियाबाद में सीवेज पाइप लाइन नेटवर्क तैयार किये जाने से संबंधित है। प्रश्नगत प्रकरण में प्रतिवादी संख्या-2, मुख्य सचिव, 30प्र0, प्रतिवादी संख्या-3, जिलाधिकारी, गाजियाबाद एवं प्रतिवादी संख्या-4, नगर आयुक्त, नगर निगम, गाजियाबाद हैं। प्रश्नगत

प्रकरण में मा0 अधिकरण द्वारा पारित आदेश दिनांक 12.01.2024 के अनुपालन में रिस्पान्स दाखिल न होने के दृष्टिगत प्रतिवादी संख्या-2, 3, 4 एवं 7 के Counsels द्वारा किये गये अनुरोध के क्रम में चार सप्ताह का समय प्रदान करते हुए

response/compliance report दाखिल किये जाने के निर्देश मा0 अधिकरण द्वारा पारित आदेश दिनांक 12.03.2024 द्वारा दिये गये। मा0 एन0जी0टी0 द्वारा पारित आदेश दिनांक

12.03.2024 के अनुपालन में समयान्तर्गत response/compliance report दाखिल करने/आवश्यक कार्यवाही सुनिश्चित करते हुए कृत कार्यवाही से पर्यावरण, वन एवं जलवायु परिवर्तन विभाग, 30प्र0 शासन तथा सदस्य सचिव, 30प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ

विशेष सचिव को तत्काल अवगत कराने हेतु पर्यावरण, वन एवं जलवायु परिवर्तन अनुभाग-7, 30प्र0 नगर विकास विभाग शासन के पत्र संख्या-एन.जी.टी.-187/81-7-2024, दिनांक 10.05.2024 द्वारा जिलाधिकारी, गाजियाबाद तथा नगर आयुक्त, नगर निगम, गाजियाबाद को निर्देशित किया गया।

3. प्रकरण में दिनांक 16.05.2024 को निर्धारित सुनवाई के उपरान्त मा0 अधिकरण

28/9

VS SP/CS

7440/VS/CS

50-5

11-06-24

12-06-2024

द्वारा निम्नवत् आदेश पारित किये गये हैं:

".....8. *Strangely when we had put a question to the counsel appearing for the State in respect of the compliance to be done by the District Magistrate, Ghaziabad, he has answered that the District Magistrate, Ghaziabad has no responsibility and no role in the matter. Hence we require the Chief Secretary, State of U.P. to appear virtually on the next date or to file his personal affidavit explaining the above situation and also disclosing reason for non-compliance of the order.*

9. *The respondent no. 4, Municipal Commissioner Ghaziabad had initially taken the stand that no sewage is flowing in the storm water drain but when we asked him to point it out from the compliance report of Municipal Corporation, Ghaziabad, he could not do. So called response on behalf of Nagar Nigam, Ghaziabad has been filed on 05.03.2024. We have minutely perused the same and we find that though in the index it is mentioned "Compliance Report filed on behalf of Ghaziabad Nagar Nigam" but there is no compliance report enclosed along with the index. On the contrary some communications have been enclosed therewith and from that communications also the counsel for the Municipal Commissioner, Ghaziabad could not point out any plea that sewage is not going in storm water drain. Hence, we find that an attempt has been made by the Respondent No. 4 to incorrectly state before the Tribunal that no such sewage water is flowing in storm water drain and incorrectly stating about filing of compliance report without filing any such compliance report. Hence we impose a cost of Rs. 15,000/- on the Commissioner, Municipal Corporation, Ghaziabad for filing such a misleading response before the Tribunal.*

12. ....

13. *In above background, we give one more opportunity to the concerned respondents to comply with the order and file compliance report at least one week before the next date.*

14. *List on 02.09.2024."*

4. नगर आयुक्त, नगर निगम, गाजियाबाद द्वारा मा० एन०जी०टी० में **misleading response** दाखिल किये जाने के दृष्टिगत मा० एन०जी०टी० द्वारा दिनांक 16.05.2024 को पारित आदेशानुसार नगर आयुक्त, नगर निगम, गाजियाबाद पर ₹ 15,000/- का जुर्माना लगाया गया है। उक्त के दृष्टिगत सुनवाई की अगली तिथि पर अधोहस्तक्षरी को **virtually appear** होने या स्थिति को स्पष्ट करते हुए अपना व्यक्तिगत शपथ पत्र दाखिल करने तथा आदेश का अनुपालन न करने का कारण भी बताने के निर्देश दिये गये हैं।

5. अतः इस संबंध में मा० एन०जी०टी० द्वारा पारित आदेश दिनांक 16.05.2024 की छायाप्रति संलग्न कर प्रेषित करते हुए आपको निर्देशित किया जाता है कि प्रश्नगत प्रकरण

में मा० अधिकरण द्वारा पारित आदेश दिनांक 16.05.2024 के अनुपालन में समयान्तर्गत अधोहस्ताक्षरी का अनुमोदन प्राप्त कर compliance report दाखिल कराते हुए कृत कार्यवाही से पर्यावरण, वन एवं जलवायु परिवर्तन विभाग, 30प्र० शासन (Email-soenvups@rediffmail.com) को अवगत कराने का कष्ट करें, ताकि अधोहस्ताक्षरी का उक्त आधार पर व्यक्तिगत शपथ पत्र तैयार कर मा० एन०जी०टी० में दाखिल कराया जा सके।

संलग्नक-यथोक्त।

Signed by

Durga Shanker Mishra

( दुर्गा शंकर मिश्र )  
Date: 07/06/2024 19:56:19

मुख्य सचिव।

संख्या एवं दिनांक तदैव

प्रतिलिपि-निम्नलिखित को मा० एन०जी०टी० द्वारा पारित आदेश दिनांक 16.05.2024 की छायाप्रति सहित उक्तानुसार कार्यवाही हेतु प्रेषित:

1. जिलाधिकारी, गाजियाबाद।
2. नगर आयुक्त, नगर निगम, गाजियाबाद।
3. सदस्य सचिव, 30प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ।

आज्ञा से,

( आशीष तिवारी )

सचिव।

Item No. 11

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

Execution Application No. 33/2021  
In  
Original Application No. 68/2021

Sushil Raghav

Applicant

Versus

Union of India &amp; Ors.

Respondent(s)

Date of hearing: 16.05.2024

**CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON  
HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER  
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER**

Applicant: Mr. Rahul Choudhary & Ms. Shreepurna Dasgupta, Advs. for Applicant  
in E.A 33/2021  
Respondent: Mr. Bhanwar Pal Singh Jadon, Mr. Chetan Jadon & Mr. Hardik Saxena,  
Advs. for the State of UP  
Mr. Pradeep Misra & Mr. Daleep Dhyani, Advs. for UPPCB (Through VC)  
Ms. Ruchira Gupta & Ms. Pooja Tripathi, Advs. for UPSIDC  
Mr. Malak Bhatt (Through VC), Ms. Neeha Nagpal & Mr. Shreyansh  
Chopra, Advs. for Ghaziabad Nagar Nigam

**ORDER**

1. This application has been filed seeking execution of the order dated 19.03.2021 passed in O.A. 68/2021. In the O.A., the applicant had sought the remedy to prevent untreated sewage/effluent which was being discharged in the Storm Water Drain in Karkarmodel situated in Municipal Corporation, Ward No. 43 at Sahibabad, Ghaziabad. The Tribunal in the order dated 19.03.2021 took note of the fact that the issue was already considered and dealt with in the order dated 27.01.2021 in O.A. No 2012 in Manoj Mishra Vs. Union of India & ors. The Tribunal also noted that the Yamuna Monitoring Committee was appointed by the Tribunal and it had submitted the report which was dealt with in the orders of the Tribunal dated 06.07.2020 and 27.01.2021 and had quoted the relevant part of the report of the Committee.

*ST DPS*  
*22.05.24*

2. Learned Counsel for the applicant has relied upon the recommendation No. 4 in the report which reads as under:

*"4. Implementation of Septage management by December 20 in all areas which are sewerred."*

The Tribunal in the order dated 19.03.2021 also took note of the fact that on 06.07.2020 and 27.01.2021 the direction was issued to State of UP to take further action in terms of the above recommendation which was one of the seven such recommendations of the Committee.

3. The Tribunal thereafter took note of the further report of YMC dated 07.12.2020 which was accepted and in the case of Manoj Mishra Supra the in paragraph 23 certain direction were issue as under:

*"23. Accordingly, we direct that in terms of directions of the Hon'ble Supreme Court and earlier orders of this Tribunal, henceforth the Chief Secretary, NCT of Delhi, in coordination with other authorities (such as, Additional Chief Secretary Urban Development, DDA, IDMC, DPCC, DJB) and the Chief Secretaries of Haryana and UP may personally monitor the progress, by evolving effective administrative mechanism to handle grim situation caused by years of neglect. Causes of failure of existing mechanism and remedial measures required be addressed in the light of reports of the Committee. This needs to be further overseen at National level by the Central Monitoring Committee, headed by Secretary Jalshakti, which also includes NMCG and CPCB, in terms of earlier orders of this Tribunal. To give effect to the orders of the Hon'ble Supreme Court, the Tribunal has already directed constitution of River Rejuvenation Committees (RRCs) in all the States/UTs by order passed in OA No. 673 of 2018 in Re: News item published in "The Hindu" authored by Shri Jacob Koshy titled "More river stretches are now critically polluted : CPCB, to be headed by the Environment Secretaries of States/UTs, to prepare and execute action plans for restoration of the polluted river stretches, under the oversight of the Chief Secretaries of the States/UTs. Such action plans are already in place. The RRCs of Delhi, Haryana and UP may accordingly monitor execution of the action plans with proper inter-departmental coordination, to remedy the polluted stretches of river Yamuna in their respective jurisdiction, subject to oversight of the Chief Secretaries on quarterly basis, who may thereafter give their quarterly reports to the Central Monitoring Committee (CMC) headed by the Secretary, Jal Shakti in terms of order dated 21.09.2020 in O.A. No. 673/2018, supra."*

4. Hence, in view of the above reports and the directions/orders in the matter of Manoj Mishra Supra the Tribunal had disposed the O.A. No. 68/2021 finding the no separate order in O.A is required.

5. In this Execution Application the Tribunal had earlier passed order dated 01.11.2021 taking the view that the request made by the applicant in this E.A. goes beyond the order of the Tribunal dated 19.03.2021 and in case there is a breach of the order of the Tribunal, the applicant had remedy to file an application under Section 26 of NGT Act, 2010 and for execution under Section 25 no case was made out. Accordingly, the E.A. was rejected and this order was subject of challenge before the Hon'ble Supreme Court in Civil Appeal No. 1629 of 2022, which was disposed of by Hon'ble Supreme Court by order dated 20.02.2023 by holding as under:

3. *The appellant moved an execution application, EA No 33 of 2021, seeking execution of the order, dated 19 March 2021. By the impugned order, the Tribunal has observed that the request made in the application "goes beyond what has been said in the order of the Tribunal dated 19 March 2021" and even otherwise, if there was a breach of the order of the Tribunal, the appellant would have to seek the remedy under Section 26 of the National Green Tribunal Act 2010. The Tribunal did not find that there was any case for taking recourse to its power under Section 25 for executing the order.*
4. *The NGT has power under Section 25 to execute its orders as decrees of a civil court. Section 26 is comprised in Chapter IV which deals with the penalty for failure to comply with the orders of the Tribunal.*
5. *The grievance of the appellant is that the power to impose a penalty under Section 26 will not redress the substratum or the grievance which is the discharge of untreated sewage and effluent and the absence of a sewerage system.*
6. *We are of the considered view that the observation of the Tribunal that there was no case for executing the earlier order under Section 25 is misconceived. The Tribunal is entrusted with the wholesome power to ensure that its orders are complied with. The absence of sewerage facilities is an important aspect which would merit the exercise of powers by the Tribunal under Section 25. The invocation of the power to levy a penalty under Section 26 will not necessarily sub-serve the purpose.*
7. *Accordingly, we allow the appeal and set aside the impugned order of the Tribunal dated, 1 November 2021. Execution Application No 33 of 2021 is restored to the file of the National Green Tribunal.*

- 8 *The Tribunal shall take up the application under Section 25 and consider what orders would be necessary to effectuate the original order dated 19 March 2021 of which execution was sought.*
- 9 *The appeal is accordingly disposed of."*

6. Thereafter on 12.01.2024, the Tribunal had issued notice to the respondents, requiring them to file their response.

7. One communication dated 14.05.2024 has been received from Under Secretary, Environment, Forest and Climate Change Department of State of U.P. addressed to the Registrar General of the Tribunal stating that in compliance of the direction of the NGT dated 12.01.2024 necessary directions for ensuring compliance and filing compliance report have been issued to Urban Development Department, District Magistrate Ghaziabad and Nagar Ayukt, Nagar Nigam Ghaziabad vide communication dated 27.02.2024 and thereafter the direction to same authority were issued on 10.05.2024. It does not reflect any compliance of the order of the Tribunal dated 19.03.2021 passed in 68/2021 by the Chief Secretary, U.P. In fact, the so-called communication which is stated to be the report by the State of U.P. reflects that from 19.03.2021 till 22.02.2024 nothing had been done for compliance of the said order.

8. Strangely when we had put a question to the counsel appearing for the State in respect of the compliance to be done by the District Magistrate, Ghaziabad, he has answered that the District Magistrate, Ghaziabad has no responsibility and no role in the matter. Hence we require the Chief Secretary, State of U.P. to appear virtually on the next date or to file his personal affidavit explaining the above situation and also disclosing reason for non-compliance of the order.

9. The respondent no. 4, Municipal Commissioner Ghaziabad had initially taken the stand that no sewage is flowing in the storm water

drain but when we asked him to point it out from the compliance report of Municipal Corporation, Ghaziabad, he could not do. So called response on behalf of Nagar Nigam, Ghaziabad has been filed on 05.03.2024. We have minutely perused the same and we find that though in the index it is mentioned "Compliance Report filed on behalf of Ghaziabad Nagar Nigam" but there is no compliance report enclosed along with the index. On the contrary some communications have been enclosed therewith and from that communications also the counsel for the Municipal Commissioner, Ghaziabad could not point out any plea that sewage is not going in storm water drain. Hence, we find that an attempt has been made by the Respondent No. 4 to incorrectly state before the Tribunal that no such sewage water is flowing in storm water drain and incorrectly stating about filing of compliance report without filing any such compliance report. Hence we impose a cost of Rs. 15,000/- on the Commissioner, Municipal Corporation, Ghaziabad for filing such a misleading response before the Tribunal.

10. Learned Counsel for respondent no. 7 has stated that no compliance is to be done by respondent no. 7, which is not disputed by the counsel for the applicant therefore counsel for the applicant is permitted to delete the respondent no. 7.

11. It is worth noting that applicant has enclosed the photographs annexure A-2 page 21 to 24 along with execution application and photographs annexure A-1 page 77 & 78 along with the response dated 15.05.2024 clearly showing that sewage/water discharged from household is openly flowing in the drains. These photographs are not disputed by any of the respondents, which *prima-facie* reveals that the order passed by the Tribunal has not been complied with till now.

12. The reply on behalf of UPPCB dated 13.05.2024 has been filed and the counsel for UPPCB during the course of interaction stated that UPPCB is not responsible for taking any action and he cannot make a statement if sewage is still flowing in the storm water drain. Along with the response of UPPCB no water sample analysis report of samples taken from storm water drain have been filed. We are of the view that once an issue relating to flowing of sewage in storm water drain is raised then it is the responsibility of the UPPCB to take sample from storm water drain in question and get them analyzed to find out correct position and once the photographs are enclosed with details of the area by the applicant showing that the sewage is flowing openly then it is the responsibility of the UPPCB to find out the person responsible for the same and take appropriate action for imposition of environmental compensation. We find that UPPCB has not only failed to discharge their responsibility but an incorrect stand has been taken that UPPCB has no responsibility in this matter.

13. In above background, we give one more opportunity to the concerned respondents to comply with the order and file compliance report at least one week before the next date.

14. List on 02.09.2024.

Prakash Shrivastava, CP

Arun Kumar Tyagi, JM

Dr. A. Senthil Vel, EM

May 16, 2024  
E.A No. 33/2021 In  
O.A. No. 68/2021  
HB

प्रेषक,

कल्याण बनर्जी,  
संयुक्त सचिव,  
उत्तर प्रदेश शासन।

सेवा मे,

- 1-निदेशक, नगरीय निकाय निदेशालय, उ0प्र0 लखनऊ।
- 2-राज्य मिशन निदेशक, स्वच्छ भारत मिशन (नगरीय), नगरीय निकाय निदेशालय।
- 3-प्रबन्ध निदेशक, उत्तर प्रदेश जल निगम (नगरीय), लखनऊ।
- 4-जिलाधिकारी, गाजियाबाद।
- 5-नगर आयुक्त, नगर निगम, गाजियाबाद।

नगर विकास अनुभाग-5

लखनऊ:दिनांक: 11 जुलाई, 2024

विषय: मा0 राष्ट्रीय हरित न्यायाधिकरण, नई दिल्ली में विचाराधीन Execution Application No.33/2021 In O.A No-68/2021 Sushil Raghav Vs.State of Uttar Pradesh & Ors में पारित आदेश दिनांक 16.05.2024 के अनुपालन के संबंध में।

महोदय,

कृपया उपर्युक्त विषयक शासन द्वारा पूर्व प्रेषित पत्र संख्या-एन0जी0टी0-150/नौ-5-2024-21रिट/2023 दिनांक 03.07.2024 का संदर्भ ग्रहण करने का कष्ट करें, जिसके माध्यम से मा0 राष्ट्रीय हरित न्यायाधिकरण, नई दिल्ली द्वारा पारित आदेश दिनांक 16.05.2024 के अनुपालन में पत्र में उल्लिखित तथ्यों का परीक्षण करते हुए समयान्तर्गत आवश्यक कार्यवाही सुनिश्चित करते हुए कृत कार्यवाही की आख्या पर्यावरण, वन एवं जलवायु परिवर्तन विभाग, उ0प्र0 शासन (Email-soenvups@rediffmail.com) एवं सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ (Email-ms@uppcb.in) को उपलब्ध कराते हुए उसकी प्रति नगर विकास अनुभाग-5 को भी उपलब्ध कराये जाने की अपेक्षा की गयी थी, जो अभी तक अप्राप्त है। प्रकरण में अगली सुनवाई दिनांक 02.09.2024 को नियत है।

2- उक्त के संबंध में यह भी अवगत कराना है कि नगर आयुक्त, नगर निगम, गाजियाबाद द्वारा मा0 एन0जी0टी0 में misleading response दाखिल किये जाने के दृष्टिगत मा0 एन0जी0टी0 द्वारा दिनांक 16.05.2024 को पारित आदेशानुसार नगर आयुक्त, नगर निगम, गाजियाबाद पर रू0 15,000/- का जुर्माना लगाया गया है। उक्त के दृष्टिगत सुनवाई की अगली तिथि पर मुख्य सचिव महोदय को virtually appear होने या स्थिति को स्पष्ट करते हुए अपना व्यक्तिगत शपथपत्र दाखिल करने तथा आदेश का अनुपालन न करने का कारण भी बताने के निर्देश दिये गये हैं।

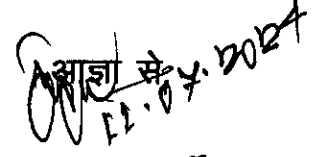
3- इस संबंध में मुझे यह कहने का निदेश हुआ है कि कृपया शासन के उक्त पत्र दिनांक 03.07.2024 द्वारा की गयी अपेक्षानुसार मा0 राष्ट्रीय हरित न्यायाधिकरण, नई दिल्ली द्वारा पारित आदेश दिनांक 16.05.2024 के अनुपालन में पत्र में उल्लिखित तथ्यों का परीक्षण करते हुए समयान्तर्गत आवश्यक कार्यवाही सुनिश्चित करते हुए कृत कार्यवाही की आख्या पर्यावरण, वन एवं जलवायु परिवर्तन विभाग, उ0प्र0 शासन (Email-soenvups@rediffmail.com) एवं सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ (Email-ms@uppcb.in) को तत्काल उपलब्ध कराते हुए उसकी प्रति नगर विकास अनुभाग-5 को भी उपलब्ध कराने का कष्ट करें।

संलग्नक: यथोक्त।

सिवदीय,  
11.07.2024  
(कल्याण बनर्जी)  
संयुक्त सचिव।

संख्या एवं दिनांक उपरोक्त

प्रतिलिपि: श्री अतुल भारती, विधिक सहायक, पी0एम0यू0, नगर विकास विभाग, उ0प्र0 लखनऊ को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

 12.07.2024

( कल्याण बनर्जी )  
संयुक्त सचिव।

**"अमृत-2.0" के अन्तर्गत प्रमुख सचिव, नगर विकास विभाग, उत्तर प्रदेश शासन की अध्यक्षता में गठित राज्य स्तरीय तकनीकी समिति (SLTC) की दिनांक 27.08.2024 को सम्पन्न 27वीं बैठक का कार्यवृत्त :-**

**उपस्थिति :-संलग्न विवरण के अनुसार।**

सर्वप्रथम अमृत-2.0 योजनान्तर्गत कराये जा रहे कार्यों के संबंध में समिति द्वारा निम्नवत् सामान्य निर्देश दिये गये हैं:-

- 1- परियोजनान्तर्गत कराये जा रहे कार्यों का गुणवत्तापूर्ण, मानकानुसार एवं समयबद्ध रूप से कराये जाने की जिम्मेदारी संबंधित कार्यदायी संस्था की होगी।
- 2- परियोजना का विस्तृत परीक्षण एवं सर्वे के उपरान्त एस0ओ0आर0/डी0एस0आर0 के अनुसार तथा अमृत-2.0 योजनान्तर्गत भारत सरकार की गाइड लाइन के अनुसार आगणन/डीपीआर तैयार किया जायेगा।
- 3- परियोजनान्तर्गत कराये जा रहे कार्य प्रारंभ करने से पूर्व वित्तीय हस्त-पुस्तिका खण्ड-6 के अध्याय-12 के प्रस्तर-318 में वर्णित व्यवस्था के अनुसार प्रयोजना पर सक्षम स्तर से तकनीकी स्वीकृति प्राप्त होने के पश्चात् ही कार्य प्रारंभ किया जायेगा।
- 4- परियोजनान्तर्गत कराये जा रहे कार्यों में उत्तर प्रदेश के वित्तीय नियमों/सीवीसी की गाइडलाइन्स/प्रोक्यूरमेंट मैनुअल तथा समय-समय पर वित्त विभाग द्वारा दिये गये दिशा-निर्देशों का अनुपालन सुनिश्चित किया जायेगा।
- 5- परियोजनान्तर्गत निर्गत मानकों के अनुसार 75 प्रतिशत की धनराशि का व्यय होने पर द्वितीय किश्त की धनराशि एवं इसी प्रकार तृतीय किश्त की धनराशि अमृत-2.0 योजनान्तर्गत भारत सरकार द्वारा जारी किये गये दिशा-निर्देश एवं वित्त विभाग द्वारा समय-समय पर दिये गये निर्देशानुसार शासनादेश के अनुरूप त्रिस्तरीय जियो टैग फोटोग्राफ के साथ उपयोगिता प्रमाण-पत्र के आधार पर ही आगामी किश्त की धनराशि निर्गत की जायेगी।
- 6- सामान्यतः परियोजना की अनुमोदित लागत पर कोई विचलन (Variation) अनुमन्य नहीं होगा, परन्तु अपरिहार्य कारणोंवश परियोजना के विचलन की दशा में सक्षम स्तर का अनुमोदन प्राप्त किये जाने के उपरान्त ही परियोजना का पुनरीक्षण किया जायेगा।
- 7- परियोजनान्तर्गत कराये जा रहे कार्यों की 'थर्ड पार्टी निरीक्षण रिपोर्ट', 'लैब टेस्ट रिपोर्ट' तथा कार्य की 'गुणवत्ता प्रमाण-पत्र' कार्यदायी संस्था द्वारा यथासमय मिशन/शासन को उपलब्ध कराया जायेगा।
- 8- परियोजनान्तर्गत कराये जा रहे कार्यों की वित्तीय/भौतिक प्रगति का नियमित अनुश्रवण संबंधित नगर आयुक्त/अधिकाधिक अधिकारी द्वारा किया जायेगा।
- 9- परियोजना का आगणन/डीपीआर तैयार किये जाने के पूर्व संबंधित स्थानीय जनप्रतिनिधियों एवं स्थानीय निवासियों (विशेषकर महिलाओं का) की अधिकाधिक जनसहभागिता (पब्लिक इंगेजमेंट) सुनिश्चित कराई जाये।
- 10- परियोजनान्तर्गत लगाये गये शिलालेख/पट्टिकाओं पर शासन द्वारा दिये गये दिशा-निर्देश के अनुसार नाम अंकित कराते हुए उसे धूल/मिट्टी/टूट-फूट इत्यादि से बचाने हेतु यथावश्यक व्यवस्था सुनिश्चित किया जाये।
- 11- परियोजनान्तर्गत कराये जा रहे कार्यों के दौरान स्थानीय 'ट्रैफिक मूवमेंट' को सुगम बनाये रखने की व्यवस्था सुनिश्चित की जाएगी।

**एजेण्डा बिन्दु संख्या-1**

सर्वप्रथम दिनांक 02.08.2024 को सम्पन्न एस.एल.टी.सी. की 26वीं बैठक के कार्यवृत्त की अनुपालन आख्या का समिति द्वारा संज्ञान लिया गया।

**एजेण्डा बिन्दु संख्या-2**

अमृत-2.0 के अन्तर्गत भारत सरकार द्वारा उत्तर प्रदेश के लिये केन्द्रांश मद में रू. 8161.00 करोड़ की धनराशि आवंटित की गयी है जिसके सापेक्ष राज्यांश एवं निकायांश की धनराशि को सम्मिलित करते हुये लगभग धनराशि रू. 24000.00 करोड़ के परियोजनाओं का क्रियान्वयन किया जाना है। उक्त के अन्तर्गत 03 Tranche में कार्यों की स्वीकृति प्रस्तावित है। Tranche-1 के अन्तर्गत प्रस्तावित परियोजनाओं की राज्य स्तरीय उच्चाधिकार संचालन समिति (SHPSC) की बैठक दिनांक 09.03.2022 एवं सचिव, आवासन और शहरी कार्य मंत्रालय, भारत सरकार की अध्यक्षता में गठित Apex Committee की बैठक में दिनांक 16.03.2022 को स्वीकृति प्रदान की गयी। इस बैठक में 92 नगरीय निकायों की 105 परियोजनाएं (92 पेयजल, 9 सीवरेज एवं 4 पार्क एवं ग्रीन स्पेस) धनराशि रू. 7362.66 करोड़ जिसमें केन्द्रांश की धनराशि रू. 2607.07 करोड़ की स्वीकृति प्रदान की गयी। Tranche-2 के अन्तर्गत पेयजल की 222 परियोजनाये, सीवरेज की 08 परियोजनाये, रिसाईकिल एवं रियूज की 10 परियोजनाये तथा पार्क की 07 परियोजनाये कार्य लागत रू0 11469.10 करोड़ की स्वीकृति भारत सरकार की Apex Committee की बैठक दिनांक 27.10.2022 एवं 04.01.2023 द्वारा प्रदान की गयी है। Special Tranche (वाटर बॉडी रिजुविनेशन) के अन्तर्गत 126 नगरीय निकायों में 194 परियोजनाओं की Apex Committee की बैठक दिनांक 27.10.2022 में स्वीकृति प्रदान की गयी। Tranche-3 के अन्तर्गत पेयजल की 103 परियोजनाये, सीवरेज की 03 परियोजनाये तथा पार्क की 04 परियोजनाये कार्य लागत रू0 4846.50 करोड़ की स्वीकृति भारत सरकार की Apex Committee की बैठक दिनांक 31.01.2024 द्वारा प्रदान की गयी है। भारत सरकार एवं राज्य सरकार द्वारा अवमुक्त केन्द्रांश एवं राज्यांश धनराशि का विवरण निम्नवत् है:-

(धनराशि रू. करोड़ में)

क. सं.	अंश	Tranche-1		Special Tranche		Tranche-2	
		अनुमन्य धनराशि	अवमुक्त धनराशि	अनुमन्य धनराशि	अवमुक्त धनराशि	अनुमन्य धनराशि	अवमुक्त धनराशि
1	केन्द्रांश	2607.07	521.414	126.39	0.00	4213.315	775.263
2	राज्यांश	3005.83	601.166	131.73	26.35	4738.92	871.96
3	निकायांश	1749.76	-	73.62	-	2516.86	-
	योग	<b>7362.66</b>	<b>1122.58</b>	<b>331.74</b>	<b>26.35</b>	<b>11469.10</b>	<b>1647.223</b>

**एजेण्डा बिन्दु संख्या-3**

**पेयजल एवं सोलर पावर प्लान्ट की निविदाएं :-**

उ0 प्र0 जल निगम द्वारा पेयजल एवं सोलर पावर प्लान्ट की Tranche-2 की 03 निविदाएं एवं Tranche-3 की 01 निविदा कुल 04 निविदाये अनुमोदन हेतु प्रस्तुत की गयी, जिस पर राज्य स्तरीय तकनीकी समिति (SLTC) द्वारा विचारोपरान्त निम्नवत् निविदाओं की स्वीकृति प्रदान की गयी :-

## I. स्वीकृत निविदाएं:-

(रु. लाख में)

क.सं	Tranche	मद	जनपद	योजना का नाम	योजना की स्वीकृत कार्य लागत (सेन्टेज रहित)	कार्य का विवरण	निविदा आमन्त्रण की दिनांक	समाचार पत्र का विवरण (जिनमें निविदाये प्रकाशित हुयी हैं)	निविदा खुलने की तिथि	निविदाओं की सं.			न्यूनतम निविदा का विवरण			विभागीय लागत		प्रतिशत (कम/अधिक)		
										कुल विक्रय	कुल प्राप्त	अर्ह	फर्म का नाम	निविदा त लागत	एस.ओ. आर.के अनुसार	स्वीकृत लागत	एस.ओ. आर.के अनुसार	स्वीकृत लागत के अनुसार		
1	2	3	4	5	6	7	8	9	10	11			12			13	14	15	16	17
1	Tranche-2	Water Supply	मेरठ	सियालखौंस नगर पंचायत पेयजल पुर्नगठन परियोजना	1428.89	गृह संयोजन-7333 नग, नलकूप-3 नग, वितरण प्रणाली-27.936 कि.मी., उच्च जलाशय-01 नग (2150 के.एल./22 मी.), राइजिंग मेन-1305 मी0, आटोमेशन (स्काडा) एवं तत्सम्बन्धित (वि./यों.) कार्य	7.6.2024	हिन्दुस्तान टाइम्स, नई दिल्ली एवं हिन्दुस्तान मेरठ	28.6.2024	6	6	6	मै0 शैलेश कुमार, 3/159, सुहाग नगर, फिरोजाबाद	807.34	1101.40	1185.30	-26.70	-31.89		
2	Tranche-2	Water Supply	लखनऊ	नगर पंचायत मोहनलालगंज में पुनर्गठन पेयजल योजना	3325.90	गृह संयोजन-7388 नग, नलकूप-6 नग, वितरण प्रणाली- 103.69 कि.मी., उच्च जलाशय-4 नग (500 के.एल./18 मी.400 के.एल./24 मी., 500 के.एल./18 मी., एवं 350 के.एल./20 मी.), पूर्व निर्मित उच्च जलाशय के रिपेरिंग का कार्य-02 नग (450 के.एल./18मी. एवं 500 के.एल./18मी.) राइजिंग मेन-2820 मी., आटोमेशन (स्काडा) एवं तत्सम्बन्धित (वि./यों.) कार्य	5.6.2024	अमर उजाला एवं टाइम्स ऑफ इण्डिया,	21.6.2024	2	2	2	मै0 आकांक्षा इन्टरप्राइजेज, नियर नन्दनी पेट्रोल पम्प, मुरादाबाद, बाराबंकी	2395.29	2717.6	2761.61	-11.86	-13.26		
3	Tranche-3	Solar Power Plant	बाराणसी	250 एम.एल. डी. डबल्यू.टी पी. भेलपुर कैम्पस में ग्रिड कनेक्टेड ग्राउण्ड/रूफाफ माउन्टेड 1.0 मेगावाट सोलर पावर प्लान्ट	854.23	सोलर पैनल 1000 के.वी., इन्वर्टर-10 नग, डी.सी. आर्टीमाइजर, सब स्टेशन(1 एम.वी.ए)-1 नग(0.4/11 के.वी.), स्काडा सिस्टम एवं विभिन्न भवनों के रूफ टॉप का इन्टीग्रेस्टेड एवं इण्टरकनेक्शन का कार्य	04.03.2024	अमर उजाला एवं टाइम्स ऑफ इण्डिया,	29.06.2024	11	10	4	M/s HCL-LIPL JV, SP Ring Ahmadabad Gujrat (M/s) Hetvi Construction Limited Ahmadabad Gujrat (70%) in JV With M/s Lumos Infra Pvt. Nirala Nagar Near 8 No. Chauraha Lucknow (30%)	642.77	729.39	723.92	-11.88	-11.21		
4	Tranche-2	Water Supply	मिर्जापुर	नगर पालिका परिषद, मिर्जापुर पेयजल योजना	2859.31	गृह संयोजन-35426 नग (नये-8152 नग एवं पुराने गृह संयोजन के शिफ्टिंग के कार्य-27274 नग) एवं वितरण प्रणाली-29.87 कि.मी.	23.11.2023	हिन्दुस्तार, दैनिक एवं टाइम्स ऑफ इण्डिया, समाचार पत्र	30.12.2023	5	5	5	मै0 बी. के. कन्सट्रक्शन, एण्ड कम्पनी, आगरा	1690.66	2422.5	2426.82	-30.21	-30.33		

राज्य स्तरीय तकनीकी समिति (SLTC) के द्वारा विचारोपरान्त नगर पालिका परिषद, मिर्जापुर पेयजल योजना की निविदा इस प्रतिबन्ध के साथ स्वीकृत की गयी कि पी.एफ.ए.डी. द्वारा एक मद में स्वीकृत धनराशि रु. 432.39 लाख के सापेक्ष आमंत्रित निविदा के बी.ओ.क्यू. में रु. 467.45 लाख अर्थात् धनराशि रु. 35.06 लाख अधिक लिये गये हैं जिसको कम करके निविदा की धनराशि ली जाये तथा जिसकी सहमति ठेकेदार फर्म से कार्य प्रारम्भ करने से पूर्व प्राप्त कर ली जाये। साथ ही इस कार्य के सम्पादन में यह ध्यान रखा जाये कि स्वीकृत कार्य के अन्तर्गत अतिरिक्त कार्य न कराया जाये। सम्बन्धित अधीक्षण अभियंता को निर्देशित किया गया कि परियोजना में प्रस्तावित कार्यों का समय-समय पर निरीक्षण कर मानक के अनुसार गुणता सुनिश्चित करें।

राज्य स्तरीय तकनीकी समिति (SLTC) के द्वारा उ०प्र० जल निगम को कार्यों को पूर्ण करने हेतु समय सीमा निर्धारित करने का मानक (SOP) बनाने हेतु निर्देशित किया गया।

## II. अमृत सरोवर की निविदाएं (Special Tranche):-

राज्य स्तरीय तकनीकी समिति (SLTC) के समक्ष अमृत सरोवर के पुनरुद्धार (Water Bodies Rejuvenation) की 01 निविदा अनुमोदन हेतु विचारार्थ प्रस्तुत की गयी, जिस पर निम्नवत् अनुमोदन प्रदान किया गया—

स्वीकृत निविदा :-

S. No	DISTRICT	ULB NAME	PROJECT NAME	SANCTIONED/ WORK COST (Lakhs)	Cost As Per BOQ	TENDER COST (L1)	Contract Awarded to:-	% Below
1	MIRZAPUR	AHRAURA (NPP)	Rejuvenation of Sahuwain Old Pond	120.23	120.23	120.18	M/s Dibyansh Enterprises	0.04

(रु.लाख में)

## एजेन्डा बिन्दु संख्या-4

### I. पेयजल परियोजनाएं :-

उ०प्र० जल निगम (नगरीय) द्वारा प्रस्तुत (Tranche-1, 2 & Tranche-3) पेयजल की 10 परियोजनाएं पर विचार विमर्श किया गया। राज्य स्तरीय तकनीकी समिति (SLTC) द्वारा निम्नवत् पेयजल की Tranche-1 की 2, Tranche-2 की 6 एवं Tranche-3 की 1 परियोजना का अनुमोदन प्रदान किया गया:-

स्वीकृत परियोजनाएं:-

क.सं.	Tranche	मद	जनपद का नाम	नगरीय निकाय का नाम	प्राक्कलन का नाम	अनुमानित लागत		प्राक्कलन में प्राविधान
						सेन्टेज सहित	सेन्टेज रहित	
1	2	3	4	5	6	7	8	9
1	Tranche-2	Water Supply	एटा	एटा नगर पालिका परिषद	एटा नगर पालिका परिषद पुनर्गठन पेयजल योजना	7714.14	7302.40	गृह संयोजन-14355नग (नये-4140 नग एवं शिफ्टिंग-10215), नलकूप-19 नग, वितरण प्रणाली-123.347 कि.मी., उच्च जलाशय-2 नग (1000 के.एल./20 मी., 1700 के.एल./24 मी.), पूर्व निर्मित उच्च जलाशय के रिपेरिंग का कार्य- 8 नग (1500 के.एल./19मी.,350के.एल./19मी. 1200 के.एल./13मी. 1300 के.एल./17 मी., 1200 के.एल./17 मी., 1100 के.एल./19 मी., 1400 के.एल./18 मी. एवं 1200 के.एल./20 मी.), भूमिगत जलाशय-1 नग(300 के.एल.), राइजिंग मेन-20460 मी., आटोमेशन (स्काडा) एवं तत्सम्बन्धित (वि./यॉ.) कार्य
2	Tranche-1	Water Supply	प्रयागराज	हण्डीया नगर पंचायत	हण्डीया नगर पंचायत पुनर्गठन पेयजल योजना	2707.26	2510.58	गृह संयोजन-5778 नग, नलकूप-04 नग, (नये-03 नग एवं रिबोर-01नग), वितरण प्रणाली-50.81 कि.मी., उच्च जलाशय-1 नग (1500 के.एल./22 मी.) पूर्व निर्मित उच्च जलाशय के रिपेरिंग का कार्य-01नग (1250 के.एल./18मी.) राइजिंग मेन-900 मी., आटोमेशन (स्काडा) एवं तत्सम्बन्धित (वि./यॉ.) कार्य
3	Tranche-3	Water Supply	अयोध्या	खिरौनी सुधितागंज नगर पंचायत	खिरौनी सुधितागंज नगर पंचायत पेयजल योजना	3036.25	2803.95	गृह संयोजन-7028 नग, नलकूप-06 नग, वितरण प्रणाली-101.644 कि.मी., उच्च जलाशय-3 नग (700 के.एल./20 मी., 800 के.एल./22 मी., एवं 900 के.एल./22 मी.), राइजिंग मेन-3700 मी., आटोमेशन (स्काडा) एवं तत्सम्बन्धित (वि./यॉ.) कार्य
4	Tranche-1	Water Supply	अयोध्या	बीकापुर नगर पंचायत	बीकापुर नगर पंचायत पेयजल योजना एवं हाउस कनेक्शन की योजना	2774.14	2562.68	गृह संयोजन-4625नग(नये-4419 एवं शिफ्टिंग-206नग), नलकूप-07 नग, वितरण प्रणाली-86.855 कि.मी., उच्च जलाशय-03नग (400 के.एल./18 मी., 600 के.एल./20 मी. एवं, 500 के.एल./22 मी.), राइजिंग मेन-2320मी., आटोमेशन (स्काडा) एवं तत्सम्बन्धित (वि./यॉ.) कार्य

(रु. लाख में)

क.सं.	Tranche	मद	जनपद का नाम	नगरीय निकाय का नाम	प्राक्कलन का नाम	अनुमानित लागत		प्राक्कलन में प्राविधान
						सेन्टेज सहित	सेन्टेज रहित	
1	2	3	4	5	6	7	8	9
5	Tranche-2	Water Supply	गाजीपुर	सैदपुर नगर पंचायत	Augmentation and extension of Nagar Panchayat Saidpur Water supply scheme	2761.40	2555.32	गृह संयोजन-5690 नग (नये-3044 एवं शिफ्टिंग-2646), नलकूप-9 नग (नये-7 एवं रिबोर-2) वितरण प्रणाली-42.008 कि.मी., उच्च जलाशय-3 नग (800के.एल./18मी., 700के.एल./18मी. एवं 250के.एल./16मी.), राइजिंग मेन-3425 मी., पूर्व निर्मित उच्च जलाशय के रिपेरिंग कार्य-1 नग (1000 के.एल./18 मी.) आटोमेशन (स्काडा) एवं तत्सम्बन्धित (वि./यॉ.) कार्य
6	Tranche-2	Water Supply	गौतमबुद्धनगर	नगर पंचायत बिलासपुर	Augmentation of Bilaspur Nagar Panchyat Water Supply Scheme	1440.30	1331.27	गृह संयोजन-2874 नग, नलकूप-4 नग, वितरण प्रणाली-25.156 कि.मी., उच्च जलाशय-1 नग (1700 के.एल./25 मी.), पूर्व निर्मित उच्च जलाशय के रिपेरिंग का कार्य-01नग (300के.एल./18मी.), राइजिंग मेन-1470 मी., आटोमेशन (स्काडा) एवं तत्सम्बन्धित (वि./यॉ.) कार्य
7	Tranche-2	Water Supply	गौतमबुद्धनगर	नगर पंचायत जहांगीरपुर	Augmentation of jahangirpur Nagar Panchyat Water Supply Scheme	1389.17	1283.49	गृह संयोजन-2959 नग, नलकूप-3 नग, वितरण प्रणाली-27.198 कि.मी., उच्च जलाशय-1 नग (1300 के.एल./18 मी.), राइजिंग मेन-1650 मी., आटोमेशन (स्काडा) एवं तत्सम्बन्धित (वि./यॉ.) कार्य
8	Tranche-2	Water Supply	हापुड़	नगर पालिका परिषद हापुड़	नगर पालिका परिषद हापुड़ पुनर्गठन पेयजल योजना (पार्ट-2)	4513.39	4234.68	गृह संयोजन-9461 नग, नलकूप-06 नग, वितरण प्रणाली-77.625कि.मी., उच्च जलाशय-1 नग (900 के.एल./25मी.), राइजिंग मेन-2648 मी., पूर्व निर्मित उच्च जलाशय के रिपेरिंग का कार्य- 5 नग (1100 के.एल./16मी., 2250 के.एल./18मी. 2250 के.एल./18मी. 2250 के.एल./20 मी., 2250 के.एल./22 मी.), सी.डब्ल्यू.आर.-1 नग (600 के.एल.), आटोमेशन (स्काडा) एवं तत्सम्बन्धित (वि./यॉ.) कार्य
9	Tranche-2	Water Supply	गौतमबुद्धनगर	दनकौर नगर पंचायत	Augmentation of Dankaur Nagar Panchyat water supply scheme	1628.47	1503.81	गृह संयोजन-4326 नग, नलकूप-3 नग (नये 02 नग एवं रिबोर- 1 नग), वितरण प्रणाली-44.264 कि.मी., उच्च जलाशय-1 नग (600 के.एल./22मी.), पूर्व निर्मित उच्च जलाशय के रिपेरिंग कार्य-1 नग (1000 के.एल./17मी.), राइजिंग मेन-1230 मी., आटोमेशन (स्काडा) एवं तत्सम्बन्धित (वि./यॉ.) कार्य

### स्थगित परियोजना:-

(रु. लाख में)

क.सं.	Tranche	मद	जनपद का नाम	नगरीय निकाय का नाम	प्राक्कलन का नाम	अनुमानित लागत		प्राक्कलन में प्राविधान
						सेन्टेज सहित	सेन्टेज रहित	
1	2	3	4	5	6	7	8	9
1	Tranche-3	Water Supply	मिर्जापुर	कछवा नगर पंचायत	Augmentation of Kachhwa Nagar Panchyat water supply scheme	1781.36	1648.12	गृह संयोजन-2814नग (नये-1329 एवं शिफ्टिंग-1485), नग, नलकूप-04 नग(नये-03 एवं रिबोर-01नग), वितरण प्रणाली-25.93 कि.मी., उच्च जलाशय-1 नग (1100के.एल./20 मी.), पूर्व निर्मित उच्च जलाशय के रिपेरिंग का कार्य- 1 नग (600 के.एल./16मी.), राइजिंग मेन-2675 मी., आटोमेशन (स्काडा) एवं तत्सम्बन्धित (वि./यॉ.) कार्य

राज्य स्तरीय तकनीकी समिति (SLTC) के द्वारा उ0प्र0 जल निगम को यह निर्देशित किया गया कि परियोजना प्रेषित करते समय सम्बन्धित नगर पालिका परिषद/नगर पंचायत के अधिशासी अधिकारी के साथ-साथ वहाँ के अध्यक्ष/चेयरमैन की भी सहमति प्राप्त कर ली जाए।

### II. पार्क एवं ग्रीन स्पेस की परियोजना :-

राज्य स्तरीय तकनीकी समिति (SLTC) द्वारा प्रस्तुत पार्क-ग्रीन स्पेस-01 प्रस्ताव पर विचार विमर्श किया गया। समिति द्वारा विचारोपरान्त निम्नवत् प्रस्तुत प्रस्ताव पर अनुमोदन प्रदान किया गया:-

(रु. लाख में)

क्र. सं.	Tranche	जनपद	निकाय का नाम	कार्य का विवरण	अनुमानित लागत
1	Tranche-1	खीरी	न0पा0प0 मोहम्मदी	नगर क्षेत्र में केतकी के फूल से युक्त मेहंदीबाग के संरक्षण हेतु	83.39

### III. अमृत सरोवर की परियोजनाएं :-

राज्य स्तरीय तकनीकी समिति (SLTC) के समक्ष प्रस्तुत अमृत सरोवर के पुनरुद्धार (Water Bodies Rejuvenation) की 14 परियोजनाएं पर विचार विमर्श किया गया, जिस पर निम्नवत् अनुमोदन प्रदान किया गया-

#### स्वीकृत परियोजनाएं:-

क्रमांक	जनपद	नगरीय निकाय	परियोजना का नाम	(Rs. In Lacs)	
				अनुमानित लागत	
1	SONBHADRA	GHORAWAL (NP)	REJUVENATION OF BHAGAHAWA TALAB AT WARD NO.- 10	102.97	
2	MORADABAD	UMRI KALAN (NP)	REJUVENATION OF WATER BODY AT GATA NO. 309) AT WARD NO.- 9, MOHALLA-PACHAYAN	150.48	
3	SHRAWASTI	IKAUNA (NP)	REJUVENATION OF SAU TALA TALAB AT WARD NO.- 5, GAUTAM NAGAR	101.95	
4	BASTI	KAPTANGANJ (NP)	REJUVENATION OF MANGAL PANDEY NAGAR TALAB AT WARD NO.- 12	114.96	
5	CHANDAUJI	CHANDAUJI (NP)	REJUVENATION OF HARUPUR TALAB AT WARD NO. 10, SUBHASH NAGAR.	99.89	
6	JAUNPUR	KACHGAON (NP)	REJUVENATION OF RAJEPUR TALAB AT WARD NO.- 05	124.84	
7	DEORIA	DEORIA (NPP)	REJUVENATION OF BHEEMPUR TALAB AT WARD NO.- 01	124.91	
8	SHAMILI	KAIRANA (NPP)	REJUVENATION OF NAWAB TALAB	232.00	
9	BANDA	ATARRA (NPP)	REJUVENATION OF GANGEHI TALAB AT WARD NO. 9, DAMUGANJ.	152.53	
10	MAU	AMILA (NP)	REJUVENATION OF SARYA TALAB AT Pt. DEEN DAYAL NAGAR	140.00	
11	ETAWAH	BHARTHANA (NPP)	REJUVENATION OF MANDI SAMITI ROAD BHARTHANA TALAB	110.00	

क्रमांक	जनपद	नगरीय निकाय	परियोजना का नाम	अनुमानित लागत	
				सेन्टेज सहित	सेन्टेज रहित
12	KANNAUJ	KANNAUJ (NPP)	REJUVENATION OF DHEERA TALAB	384.64	354.90
13	KANNAUJ	KANNAUJ (NPP)	REJUVENATION OF WATER BODY FOREST OFFICE	293.97	271.26
14	KANNAUJ	KANNAUJ (NPP)	REJUVENATION OF WATER BODY NEAR COLLECTRATE OFFICE	378.36	349.10

#### अन्य बिन्दु:-

1. अमृत योजनान्तर्गत राज्य मिशन निदेशालय (अमृत/अमृत-2.0)/नगर विकास विभाग में कार्यरत विशेषज्ञों एवं सपोर्ट स्टाफ को आउटसोर्सिंग मैनेपावर ऐजन्सी के माध्यम से सेवा विस्तार किये जाने हेतु बिड आमंत्रित किये जाने के सम्बन्ध में प्रस्ताव।

वर्तमान में मै0 एण्डवी सिविल कन्स्ट्रक्शन वर्क्स प्रा0 लि0, लखनऊ के माध्यम से आउटसोर्सिंग पर अमृत/अमृत-2.0 मिशन निदेशालय/नगर विकास विभाग में 5 विशेषज्ञों एवं 23 सपोर्ट स्टाफ एवं लेखाकार प्रतिस्थापित हैं। फर्म की समयावधि फरवरी, 2025 में समाप्त हो जायेगी। प्रतिस्थापित विशेषज्ञों एवं सपोर्ट स्टाफ द्वारा अमृत के कार्यों को संतोषजनक रूप से निष्पादित किया जा रहा है एवं अमृत-2.0 की पी.एम.यू. को भी सपोर्ट किया जा रहा है। उल्लेखनीय है कि अमृत/अमृत-2.0 के कार्यों हेतु फरवरी, 2025 के उपरान्त भी उपरोक्त कार्मिकों की आवश्यकता होगी।

अतः नई बिड आमंत्रित करके आउटसोर्सिंग के माध्यम से मैनेपावर को मिशन कार्यहित में विस्तारित किये जाने हेतु प्रस्ताव समिति के समक्ष विचारार्थ एवं स्वीकृति हेतु प्रस्तुत किया गया।

राज्य स्तरीय तकनीकी समिति (SLTC) द्वारा उपरोक्त प्रस्ताव पर विचारोपरान्त अनुमोदन प्रदान किया गया।

2. मा. राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ई0ए0 संख्या-33/2021 इन ओ0ए0 संख्या-68/2021, Sushil Raghav VS, Union of India & Ors. में पारित आदेश दिनांक 16.05.2024 के अनुपालन में जनपद गाजियाबाद के नगर निगम, गाजियाबाद के वार्ड-43 के कड़कड़ मॉडल की सीवरेज की समस्या के समाधान हेतु पी.एम.आर. रु. 939.23 लाख के विचार विमर्श हेतु प्रस्ताव।

मा. राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ई0ए0 संख्या-33/2021 इन ओ0ए0 संख्या-68/2021, Sushil Raghav VS, Union of India & Ors. में पारित आदेश दिनांक 16.05.2024 के अनुपालन में मुख्य अभियंता(गा.क्षे.), उ.प्र. जल निगम(नगरीय), गाजियाबाद द्वारा गाजियाबाद के नगर निगम, गाजियाबाद के वार्ड-43 के कड़कड़ मॉडल की सीवरेज की समस्या के समाधान हेतु प्रेषित पी.एफ.आर. अनुमानित लागत रु. 939.23 लाख की स्वीकृति हेतु विचारार्थ प्रस्तुत की गयी।

राज्य स्तरीय तकनीकी समिति (SLTC) द्वारा उपरोक्त पी.एफ.आर. पर विचारोपरान्त सैद्धान्तिक सहमति प्रदान की गयी।

अन्त में बैठक सधन्यवाद समाप्त हुई।

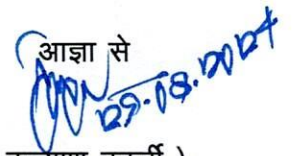
  
(अमृत अभिजात)  
प्रमुख सचिव

उत्तर प्रदेश शासन,  
नगर विकास विभाग-5

संख्या:-6131 / नौ-5-24-69सा / 2022-कम्प्यूटर संख्या-1645731  
लखनऊ:: दिनांक-29 अगस्त, 2024

प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:-

1. सचिव, आवासन एवं शहरी नियोजन मंत्रालय, भारत सरकार, नई दिल्ली।
2. प्रबन्ध निदेशक, उ.प्र. जल निगम (नगरीय), लखनऊ।
3. राज्य मिशन निदेशक (अमृत-2.0), अमृत निदेशालय, उ.प्र., लखनऊ।
4. संबंधित सचिव/विशेष सचिव, वित्त/नमामि गंगे एवं ग्रामीण जलापूर्ति विभाग, उ0प्र0 शासन।
5. निदेशक, नगरीय निकाय निदेशालय, उ0प्र0 लखनऊ।
6. निदेशक, भूगर्भ जल विभाग, उ0प्र0 लखनऊ।
7. प्रबंध निदेशक (विद्युत वितरण), उ0प्र0 राज्य विद्युत निगम लिमिटेड, लखनऊ।
8. मुख्य नगर एवं ग्राम नियोजक, नगर एवं ग्राम नियोजन विभाग, लखनऊ।
9. अपर निदेशक, क्षेत्रीय नगर एवं पर्यावरण अध्ययन केन्द्र, उ0प्र0 लखनऊ।
10. महाप्रबंधक, जलकल, नगर निगम, लखनऊ।
11. बैठक में उपस्थित समस्त अधिकारी।
12. कम्प्यूटर सेल, गार्ड बुक।

आज्ञा से  
  
29.08.2024  
(कल्याण बनर्जी)  
संयुक्त सचिव

बैठक/वीडियो कान्फ्रेंसिंग  
दिनांक 21.08.2024 को पूर्वाह्न 11:00 बजे  
संख्या: WkF226 / नौ-5-2024-21रिट / 2023

प्रेषक,

कल्याण बनर्जी,  
संयुक्त सचिव,  
उत्तर प्रदेश शासन।

सेवा मे,

- 1—प्रबन्ध निदेशक, उत्तर प्रदेश जल निगम (नगरीय), लखनऊ।
- 2—संयुक्त प्रबन्ध निदेशक, उत्तर प्रदेश जल निगम (नगरीय), लखनऊ।
- 3—जिलाधिकारी, गाजियाबाद।
- 4—नगर आयुक्त, नगर निगम, गाजियाबाद।

नगर विकास अनुभाग-5

लखनऊ:दिनांक: 16 अगस्त, 2024

विषय: मा0 राष्ट्रीय हरित न्यायाधिकरण, नई दिल्ली में विचाराधीन Execution Application No.33/2021 In O.A No-68/2021 Sushil Raghav Vs.State of Uttar Pradesh & Ors में पारित आदेश दिनांक 16.05.2024 के अनुपालन में विचार-विमर्श हेतु आयोजित बैठक में प्रतिभाग किये जाने के संबंध में।

महोदय,

कृपया मुख्य सचिव, पर्यावरण, वन एवं जलवायु परिवर्तन अनुभाग-7, उत्तर प्रदेश शासन के पत्र संख्या-एन0जी0टी0-336/81-7-2024 दिनांक 10.06.2024 (प्रति संलग्न) का अवलोकन करने का कष्ट करें, जिसके माध्यम से मा0 राष्ट्रीय हरित न्यायाधिकरण, नई दिल्ली द्वारा पारित आदेश दिनांक 16.05.2024 के अनुपालन में पत्र में उल्लिखित तथ्यों का परीक्षण करते हुए समयान्तर्गत आवश्यक कार्यवाही सुनिश्चित करते हुए कृत कार्यवाही की आख्या पर्यावरण, वन एवं जलवायु परिवर्तन विभाग, उ0प्र0 शासन (Email-soenvups@rediffmail.com) एवं सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ (Email-ms@uppcb.in) को उपलब्ध कराते जाने की अपेक्षा की गयी।

2— उक्त के संबंध में अवगत कराया जाना है कि शासन द्वारा पूर्व प्रेषित पत्र संख्या-एन0जी0टी0-150/नौ-5-2024-21रिट/2023 दिनांक 03.07.2024, अनुस्मारक पत्र संख्या-एन0जी0टी0-150(1)/नौ-5-2024-21रिट/2023 दिनांक 11.07.2024 एवं द्वितीय अनुस्मारक पत्र संख्या-एन0जी0टी0-150(1)/नौ-5-2024-21रिट/2023 दिनांक 16.08.2024 के माध्यम से अपेक्षित सूचना/आख्या उपलब्ध कराये जाने हेतु निर्देशित किया गया है, परन्तु सूचना/आख्या अभी तक अप्राप्त है। उल्लेखनीय है कि प्रकरण में अगली सुनवाई दिनांक 02.09.2024 को नियत है।

3— उक्त के दृष्टिगत प्रश्नगत प्रकरण में विचार-विमर्श हेतु प्रमुख सचिव, नगर विकास विभाग, उ0प्र0 शासन की अध्यक्षता में दिनांक 21.08.2024 को पूर्वाह्न 11:00 बजे से बापू भवन स्थित उनके कार्यालय कक्ष में एक समीक्षा बैठक आयोजित की गयी है।

4— अतएव इस संबंध में मुझे यह कहने का निदेश हुआ है कि कृपया उपरोक्त आयोजित बैठक में समस्त सुसंगत सूचनाओं सहित प्रतिभाग करने का कष्ट करें।

इस संबंध में मुझे यह भी कहने का निदेश हुआ है कि उक्त बैठक में लखनऊ मुख्यालय के अधिकारीगण भौतिक रूप से तथा लखनऊ से बाहर के अधिकारीगण वीडियो कान्फ्रेंसिंग के माध्यम से प्रतिभाग किया जाना है। बैठक का लिंक निम्नवत् है:-

<https://meet.google.com/ekk-pwou-vie>

भवदीय  
16.08.2024  
(कल्याण बनर्जी)  
संयुक्त सचिव।

संख्या एवं दिनांक उपरोक्त

प्रतिलिपि: निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:-

- 1—श्री नीरज कुमार, अधिशासी अभियन्ता, उत्तर प्रदेश जल निगम (नगरीय), लखनऊ।
- 2—श्री अतुल भारती, विधिक सहायक, पी0एम0यू0, नगर विकास विभाग, उ0प्र0 लखनऊ।

आज्ञा से  
16.08.2024  
(कल्याण बनर्जी)  
संयुक्त सचिव।

## उत्तर प्रदेश शासन

## पर्यावरण, वन एवं जलवायु परिवर्तन अनुभाग-7

संख्या-एन.जी.टी.-336/81-7-2024

लखनऊ: दिनांक: 10 जून, 2024

✓ प्रमुख सचिव,

नगर विकास विभाग,

उत्तर प्रदेश शासन।

पर्यावरण, वन एवं जलवायु परिवर्तन अनुभाग-7, 30प्र0 शासन के पत्र संख्या-एन.जी.टी.-72/81-7-2024, दिनांक 27.02.2024 का संदर्भ ग्रहण करने का कष्ट करें, जिसके द्वारा मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन Execution Application No. 33/2021 In Original Application No. 68/2021 Sushil Raghav Vs. Union of India & Ors. में पारित आदेश दिनांक 12.01.2024 के अनुपालन में समयान्तर्गत Reply/Response दाखिल करने/आवश्यक कार्यवाही सुनिश्चित कराते हुए कृत कार्यवाही से पर्यावरण, वन एवं जलवायु परिवर्तन विभाग, 30प्र0 शासन तथा सदस्य सचिव, 30प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ को अवगत कराने हेतु नगर विकास, अवस्थापना एवं औद्योगिक विकास विभाग, 30प्र0 शासन, जिलाधिकारी, गाजियाबाद तथा नगर आयुक्त, नगर निगम, गाजियाबाद से अनुरोध किया गया।

2. उल्लेखनीय है कि प्रश्नगत प्रकरण कड़कड़मॉडल गांव नगर निगम, वार्ड नंबर 43, साहिबाबाद, गाजियाबाद में सीवेज पाइप लाईन नेटवर्क तैयार किये जाने से संबंधित है। प्रश्नगत प्रकरण में प्रतिवादी संख्या-2, मुख्य सचिव, 30प्र0, प्रतिवादी संख्या-3, जिलाधिकारी, गाजियाबाद एवं प्रतिवादी संख्या-4, नगर आयुक्त, नगर निगम, गाजियाबाद हैं। प्रश्नगत प्रकरण में मा0 अधिकरण द्वारा पारित आदेश दिनांक 12.01.2024 के अनुपालन में रिस्पान्स दाखिल न होने के दृष्टिगत प्रतिवादी संख्या-2, 3, 4 एवं 7 के Counsels द्वारा किये गये अनुरोध के क्रम में चार सप्ताह का समय प्रदान करते हुए response/compliance report दाखिल किये जाने के निर्देश मा0 अधिकरण द्वारा पारित आदेश दिनांक 12.03.2024 द्वारा दिये गये। मा0 एन0जी0टी0 द्वारा पारित आदेश दिनांक 12.03.2024 के अनुपालन में समयान्तर्गत response/compliance report दाखिल करने/आवश्यक कार्यवाही सुनिश्चित करते हुए कृत कार्यवाही से पर्यावरण, वन एवं जलवायु परिवर्तन विभाग, 30प्र0 शासन तथा सदस्य सचिव, 30प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ को तत्काल अवगत कराने हेतु पर्यावरण, वन एवं जलवायु परिवर्तन अनुभाग-7, 30प्र0 शासन के पत्र संख्या-एन.जी.टी.-187/81-7-2024, दिनांक 10.05.2024 द्वारा जिलाधिकारी, गाजियाबाद तथा नगर आयुक्त, नगर निगम, गाजियाबाद को निर्देशित किया गया।

3. प्रकरण में दिनांक 16.05.2024 को निर्धारित सुनवाई के उपरान्त मा0 अधिकरण

28/9

VS SP/15

कयुय

A

(आ11-6-024)

7440/VSNU(CSP)

50-5

11-06-24

(सत्य प्रकाश पटेल)

विशेष सचिव,  
नगर विकास विभाग,  
उ0प्र0 शासन

श्री अन्व

12-06-2024

द्वारा निम्नवत् आदेश पारित किये गये हैं:

".....8. Strangely when we had put a question to the counsel appearing for the State in respect of the compliance to be done by the District Magistrate, Ghaziabad, he has answered that the District Magistrate, Ghaziabad has no responsibility and no role in the matter. **Hence we require the Chief Secretary, State of U.P. to appear virtually on the next date or to file his personal affidavit explaining the above situation and also disclosing reason for non-compliance of the order.**

9. The respondent no. 4, Municipal Commissioner Ghaziabad had initially taken the stand that no sewage is flowing in the storm water drain but when we asked him to point it out from the compliance report of Municipal Corporation, Ghaziabad, he could not do. So called response on behalf of Nagar Nigam, Ghaziabad has been filed on 05.03.2024. We have minutely perused the same and we find that though in the index it is mentioned "Compliance Report filed on behalf of Ghaziabad Nagar Nigam" but there is no compliance report enclosed along with the index. On the contrary some communications have been enclosed therewith and from that communications also the counsel for the Municipal Commissioner, Ghaziabad could not point out any plea that sewage is not going in storm water drain. Hence, we find that an attempt has been made by the Respondent No. 4 to incorrectly state before the Tribunal that no such sewage water is flowing in storm water drain and incorrectly stating about filing of compliance report without filing any such compliance report. **Hence we impose a cost of Rs. 15,000/- on the Commissioner, Municipal Corporation, Ghaziabad for filing such a misleading response before the Tribunal.**

12. ....

13. In above background, we give one more opportunity to the concerned respondents to comply with the order and file compliance report at least one week before the next date.

14. List on 02.09.2024."

4. नगर आयुक्त, नगर निगम, गाजियाबाद द्वारा मा० एन०जी०टी० में **misleading response** दाखिल किये जाने के दृष्टिगत मा० एन०जी०टी० द्वारा दिनांक 16.05.2024 को पारित आदेशानुसार नगर आयुक्त, नगर निगम, गाजियाबाद पर रू० 15,000/- का जुर्माना लगाया गया है। उक्त के दृष्टिगत सुनवाई की अगली तिथि पर अधोहस्तक्षरी को **virtually appear** होने या स्थिति को स्पष्ट करते हुए अपना व्यक्तिगत शपथ पत्र दाखिल करने तथा आदेश का अनुपालन न करने का कारण भी बताने के निर्देश दिये गये हैं।

5. अतः इस संबंध में मा० एन०जी०टी० द्वारा पारित आदेश दिनांक 16.05.2024 की छायाप्रति संलग्न कर प्रेषित करते हुए आपको निर्देशित किया जाता है कि प्रश्नगत प्रकरण

में मा० अधिकरण द्वारा पारित आदेश दिनांक 16.05.2024 के अनुपालन में समयान्तर्गत अधोहस्ताक्षरी का अनुमोदन प्राप्त कर compliance report दाखिल कराते हुए कृत कार्यवाही से पर्यावरण, वन एवं जलवायु परिवर्तन विभाग, उ०प्र० शासन (Email-soenvups@rediffmail.com) को अवगत कराने का कष्ट करें, ताकि अधोहस्ताक्षरी का उक्त आधार पर व्यक्तिगत शपथ पत्र तैयार कर मा० एन०जी०टी० में दाखिल कराया जा सके।

संलग्नक-यथोक्त।

Signed by

Durga Shanker Mishra

( दुर्गा शंकर मिश्र ) Date: 07/06/2024 19:56:19

मुख्य सचिव।

संख्या एवं दिनांक तदैव

प्रतिलिपि-निम्नलिखित को मा० एन०जी०टी० द्वारा पारित आदेश दिनांक 16.05.2024 की छायाप्रति सहित उक्तानुसार कार्यवाही हेतु प्रेषित:

1. जिलाधिकारी, गाजियाबाद।
2. नगर आयुक्त, नगर निगम, गाजियाबाद।
3. सदस्य सचिव, उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ।

आज्ञा से,

( आशीष तिवारी )

सचिव।

Item No. 11

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

Execution Application No. 33/2021  
In  
Original Application No. 68/2021

Sushil Raghav

Applicant

Versus

Union of India & Ors.

Respondent(s)

Date of hearing: 16.05.2024

**CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON  
HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER  
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER**

Applicant: Mr. Rahul Choudhary & Ms. Shreepurna Dasgupta, Advs. for Applicant  
in E.A 33/2021  
Respondent: Mr. Bhanwar Pal Singh Jadon, Mr. Chetan Jadon & Mr. Hardik Saxena,  
Advs. for the State of UP  
Mr. Pradeep Misra & Mr. Daleep Dhyani, Advs. for UPPCB (Through VC)  
Ms. Ruchira Gupta & Ms. Pooja Tripathi, Advs. for UPSIDC  
Mr. Malak Bhatt (Through VC), Ms. Neeha Nagpal & Mr. Shreyansh  
Chopra, Advs. for Ghaziabad Nagar Nigam

**ORDER**

1. This application has been filed seeking execution of the order dated 19.03.2021 passed in O.A. 68/2021. In the O.A., the applicant had sought the remedy to prevent untreated sewage/effluent which was being discharged in the Storm Water Drain in Karkarmodel situated in Municipal Corporation, Ward No. 43 at Sahibabad, Ghaziabad. The Tribunal in the order dated 19.03.2021 took note of the fact that the issue was already considered and dealt with in the order dated 27.01.2021 in O.A. No 2012 in Manoj Mishra Vs. Union of India & ors. The Tribunal also noted that the Yamuna Monitoring Committee was appointed by the Tribunal and it had submitted the report which was dealt with in the orders of the Tribunal dated 06.07.2020 and 27.01.2021 and had quoted the relevant part of the report of the Committee.

*SDPS*  
*22.05.24*

2. Learned Counsel for the applicant has relied upon the recommendation No. 4 in the report which reads as under:

*"4. Implementation of Septage management by December 20 in all areas which are sewerred."*

The Tribunal in the order dated 19.03.2021 also took note of the fact that on 06.07.2020 and 27.01.2021 the direction was issued to State of UP to take further action in terms of the above recommendation which was one of the seven such recommendations of the Committee.

3. The Tribunal thereafter took note of the further report of YMC dated 07.12.2020 which was accepted and in the case of Manoj Mishra Supra the in paragraph 23 certain direction were issue as under:

*"23. Accordingly, we direct that in terms of directions of the Hon'ble Supreme Court and earlier orders of this Tribunal, henceforth the Chief Secretary, NCT of Delhi, in coordination with other authorities (such as, Additional Chief Secretary Urban Development, DDA, IDMC, DPCC, DJB) and the Chief Secretaries of Haryana and UP may personally monitor the progress, by evolving effective administrative mechanism to handle grim situation caused by years of neglect. Causes of failure of existing mechanism and remedial measures required be addressed in the light of reports of the Committee. This needs to be further overseen at National level by the Central Monitoring Committee, headed by Secretary Jalshakti, which also includes NMCG and CPCB, in terms of earlier orders of this Tribunal. To give effect to the orders of the Hon'ble Supreme Court, the Tribunal has already directed constitution of River Rejuvenation Committees (RRCs) in all the States/UTs by order passed in OA No. 673 of 2018 in Re: News item published in "The Hindu" authored by Shri Jacob Koshy titled "More river stretches are now critically polluted : CPCB, to be headed by the Environment Secretaries of States/UTs, to prepare and execute action plans for restoration of the polluted river stretches, under the oversight of the Chief Secretaries of the States/UTs. Such action plans are already in place. The RRCs of Delhi, Haryana and UP may accordingly monitor execution of the action plans with proper inter-departmental coordination, to remedy the polluted stretches of river Yamuna in their respective jurisdiction, subject to oversight of the Chief Secretaries on quarterly basis, who may thereafter give their quarterly reports to the Central Monitoring Committee (CMC) headed by the Secretary, Jal Shakti in terms of order dated 21.09.2020 in O.A. No. 673/2018, supra."*

4. Hence, in view of the above reports and the directions/orders in the matter of Manoj Mishra Supra the Tribunal had disposed the O.A. No. 68/2021 finding the no separate order in O.A is required.

5. In this Execution Application the Tribunal had earlier passed order dated 01.11.2021 taking the view that the request made by the applicant in this E.A. goes beyond the order of the Tribunal dated 19.03.2021 and in case there is a breach of the order of the Tribunal, the applicant had remedy to file an application under Section 26 of NGT Act, 2010 and for execution under Section 25 no case was made out. Accordingly, the E.A. was rejected and this order was subject of challenge before the Hon'ble Supreme Court in Civil Appeal No. 1629 of 2022, which was disposed of by Hon'ble Supreme Court by order dated 20.02.2023 by holding as under:

- “3. The appellant moved an execution application, EA No 33 of 2021, seeking execution of the order dated 19 March 2021. By the impugned order, the Tribunal has observed that the request made in the application “goes beyond what has been said in the order of the Tribunal dated 19 March 2021” and even otherwise, if there was a breach of the order of the Tribunal, the appellant would have to seek the remedy under Section 26 of the National Green Tribunal Act 2010. The Tribunal did not find that there was any case for taking recourse to its power under Section 25 for executing the order.*
- 4. The NGT has power under Section 25 to execute its orders as decrees of a civil court. Section 26 is comprised in Chapter IV which deals with the penalty for failure to comply with the orders of the Tribunal.*
- 5. The grievance of the appellant is that the power to impose a penalty under Section 26 will not redress the substratum or the grievance which is the discharge of untreated sewage and effluent and the absence of a sewerage system.*
- 6. We are of the considered view that the observation of the Tribunal that there was no case for executing the earlier order under Section 25 is misconceived. The Tribunal is entrusted with the wholesome power to ensure that its orders are complied with. The absence of sewerage facilities is an important aspect which would merit the exercise of powers by the Tribunal under Section 25. The invocation of the power to levy a penalty under Section 26 will not necessarily sub-serve the purpose.*
- 7. Accordingly, we allow the appeal and set aside the impugned order of the Tribunal dated 1 November 2021. Execution Application No 33 of 2021 is restored to the file of the National Green Tribunal.*

- 8 *The Tribunal shall take up the application under Section 25 and consider what orders would be necessary to effectuate the original order dated 19 March 2021 of which execution was sought.*
- 9 *The appeal is accordingly disposed of."*

6. Thereafter on 12.01.2024, the Tribunal had issued notice to the respondents, requiring them to file their response.

7. One communication dated 14.05.2024 has been received from Under Secretary, Environment, Forest and Climate Change Department of State of U.P. addressed to the Registrar General of the Tribunal stating that in compliance of the direction of the NGT dated 12.01.2024 necessary directions for ensuring compliance and filing compliance report have been issued to Urban Development Department, District Magistrate Ghaziabad and Nagar Ayukt, Nagar Nigam Ghaziabad vide communication dated 27.02.2024 and thereafter the direction to same authority were issued on 10.05.2024. It does not reflect any compliance of the order of the Tribunal dated 19.03.2021 passed in 68/2021 by the Chief Secretary, U.P. In fact, the so-called communication which is stated to be the report by the State of U.P. reflects that from 19.03.2021 till 22.02.2024 nothing had been done for compliance of the said order.

8. Strangely when we had put a question to the counsel appearing for the State in respect of the compliance to be done by the District Magistrate, Ghaziabad, he has answered that the District Magistrate, Ghaziabad has no responsibility and no role in the matter. Hence we require the Chief Secretary, State of U.P. to appear virtually on the next date or to file his personal affidavit explaining the above situation and also disclosing reason for non-compliance of the order.

9. The respondent no. 4, Municipal Commissioner Ghaziabad had initially taken the stand that no sewage is flowing in the storm water

drain but when we asked him to point it out from the compliance report of Municipal Corporation, Ghaziabad, he could not do. So called response on behalf of Nagar Nigam, Ghaziabad has been filed on 05.03.2024. We have minutely perused the same and we find that though in the index it is mentioned "Compliance Report filed on behalf of Ghaziabad Nagar Nigam" but there is no compliance report enclosed along with the index. On the contrary some communications have been enclosed therewith and from that communications also the counsel for the Municipal Commissioner, Ghaziabad could not point out any plea that sewage is not going in storm water drain. Hence, we find that an attempt has been made by the Respondent No. 4 to incorrectly state before the Tribunal that no such sewage water is flowing in storm water drain and incorrectly stating about filing of compliance report without filing any such compliance report. Hence we impose a cost of Rs. 15,000/- on the Commissioner, Municipal Corporation, Ghaziabad for filing such a misleading response before the Tribunal.

10. Learned Counsel for respondent no. 7 has stated that no compliance is to be done by respondent no. 7, which is not disputed by the counsel for the applicant therefore counsel for the applicant is permitted to delete the respondent no. 7.

11. It is worth noting that applicant has enclosed the photographs annexure A-2 page 21 to 24 along with execution application and photographs annexure A-1 page 77 & 78 along with the response dated 15.05.2024 clearly showing that sewage/water discharged from household is openly flowing in the drains. These photographs are not disputed by any of the respondents, which *prima-facie* reveals that the order passed by the Tribunal has not been complied with till now.

12. The reply on behalf of UPPCB dated 13.05.2024 has been filed and the counsel for UPPCB during the course of interaction stated that UPPCB is not responsible for taking any action and he cannot make a statement if sewage is still flowing in the storm water drain. Along with the response of UPPCB no water sample analysis report of samples taken from storm water drain have been filed. We are of the view that once an issue relating to flowing of sewage in storm water drain is raised then it is the responsibility of the UPPCB to take sample from storm water drain in question and get them analyzed to find out correct position and once the photographs are enclosed with details of the area by the applicant showing that the sewage is flowing openly then it is the responsibility of the UPPCB to find out the person responsible for the same and take appropriate action for imposition of environmental compensation. We find that UPPCB has not only failed to discharge their responsibility but an incorrect stand has been taken that UPPCB has no responsibility in this matter.

13. In above background, we give one more opportunity to the concerned respondents to comply with the order and file compliance report at least one week before the next date.

14. List on 02.09.2024.

Prakash Shrivastava, CP

Arun Kumar Tyagi, JM

Dr. A. Senthil Vel, EM

May 16, 2024  
E.A No. 33/2021 In  
O.A. No. 68/2021  
HB

प्रेषक,

कल्याण बनर्जी,  
संयुक्त सचिव,  
उत्तर प्रदेश शासन।

सेवा मे,

- 1-निदेशक, नगरीय निकाय निदेशालय, उ0प्र0 लखनऊ।
- 2-राज्य मिशन निदेशक, स्वच्छ भारत मिशन (नगरीय), नगरीय निकाय निदेशालय।
- 3-प्रबन्ध निदेशक, उत्तर प्रदेश जल निगम (नगरीय), लखनऊ।
- 4-जिलाधिकारी, गाजियाबाद।
- 5-नगर आयुक्त, नगर निगम, गाजियाबाद।

नगर विकास अनुभाग-5

लखनऊ:दिनांक: 03 जुलाई, 2024

विषय: मा0 राष्ट्रीय हरित न्यायाधिकरण, नई दिल्ली में विचाराधीन Execution Application No.33/2021 In O.A No-68/2021 Sushil Raghav Vs.State of Uttar Pradesh & Ors में पारित आदेश दिनांक 16.05.2024 के अनुपालन के संबंध में।

महोदय,

कृपया उपर्युक्त विषयक मुख्य सचिव, पर्यावरण, वन एवं जलवायु परिवर्तन अनुभाग-7, उत्तर प्रदेश शासन के पत्र संख्या-एन0जी0टी0-336/81-7-2024 दिनांक 10.06.2024 (प्रति संलग्न) का अवलोकन करने का कष्ट करें, जिसके माध्यम से मा0 राष्ट्रीय हरित न्यायाधिकरण, नई दिल्ली द्वारा पारित आदेश दिनांक 16.05.2024 के अनुपालन में समयान्तर्गत आवश्यक कार्यवाही सुनिश्चित करते हुए कृत कार्यवाही की आख्या पर्यावरण, वन एवं जलवायु परिवर्तन विभाग, उ0प्र0 शासन (Email-soenvups@rediffmail.com) एवं सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ (Email-ms@uppcb.in) को उपलब्ध कराये जाने की अपेक्षा की गयी है। **प्रकरण में अगली सुनवाई दिनांक 02.09.2024 को नियत है।**

2- उक्त के संबंध में यह भी अवगत कराना है कि नगर आयुक्त, नगर निगम, गाजियाबाद द्वारा मा0 एन0जी0टी0 में misleading response दाखिल किये जाने के दृष्टिगत मा0 एन0जी0टी0 द्वारा दिनांक 16.05.2024 को पारित आदेशानुसार नगर आयुक्त, नगर निगम, गाजियाबाद पर रू0 15,000/- का जुर्माना लगाया गया है। उक्त के दृष्टिगत सुनवाई की अगली तिथि पर मुख्य सचिव महोदय को virtually appear होने या स्थिति को स्पष्ट करते हुए अपना व्यक्तिगत शपथपत्र दाखिल करने तथा आदेश का अनुपालन न करने का कारण भी बताने के निर्देश दिये गये हैं।

3- इस संबंध में मुझे यह कहने का निदेश हुआ है कि कृपया मुख्य सचिव, पर्यावरण, वन एवं जलवायु परिवर्तन अनुभाग-7, उत्तर प्रदेश शासन के उक्त पत्र दिनांक 10.06.2024 द्वारा की गयी अपेक्षानुसार मा0 राष्ट्रीय हरित न्यायाधिकरण, नई दिल्ली द्वारा पारित आदेश दिनांक 16.05.2024 के अनुपालन में पत्र में उल्लिखित तथ्यों का परीक्षण करते हुए समयान्तर्गत आवश्यक कार्यवाही सुनिश्चित करते हुए कृत कार्यवाही की आख्या पर्यावरण, वन एवं जलवायु परिवर्तन विभाग, उ0प्र0

143

-2-

शासन (Email-soenvups@rediffmail.com) एवं सदस्य सचिव, उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ (Email-ms@uppcb.in) को उपलब्ध कराते हुए उसकी प्रति नगर विकास अनुभाग-5 को भी उपलब्ध कराने का कष्ट करें।

संलग्नक:यथोक्त।

भवदीय,  
03.07.2024

( कल्याण बनर्जी )  
संयुक्त सचिव।

संख्या एवं दिनांक उपरोक्त

प्रतिलिपि: श्री अतुल भारती, विधिक सहायक, पी०एम०यू०, नगर विकास विभाग, उ०प्र० लखनऊ को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

आज्ञा से,  
03.07.2024

( कल्याण बनर्जी )  
संयुक्त सचिव।

प्रेषक,

कल्याण बनर्जी,  
संयुक्त सचिव,  
उत्तर प्रदेश शासन।

सेवा मे,

- 1-निदेशक, नगरीय निकाय निदेशालय, उ0प्र0 लखनऊ।
- 2-राज्य मिशन निदेशक, स्वच्छ भारत मिशन (नगरीय), नगरीय निकाय निदेशालय।
- 3-प्रबन्ध निदेशक, उत्तर प्रदेश जल निगम (नगरीय), लखनऊ।
- 4-जिलाधिकारी, गाजियाबाद।
- 5-नगर आयुक्त, नगर निगम, गाजियाबाद।

नगर विकास अनुभाग-5

लखनऊ:दिनांक: 11 जुलाई, 2024

विषय: मा0 राष्ट्रीय हरित न्यायाधिकरण, नई दिल्ली में विचाराधीन Execution Application No.33/2021 In O.A No-68/2021 Sushil Raghav Vs.State of Uttar Pradesh & Ors में पारित आदेश दिनांक 16.05.2024 के अनुपालन के संबंध में।

महोदय,

कृपया उपर्युक्त विषयक शासन द्वारा पूर्व प्रेषित पत्र संख्या-एन0जी0टी0-150/नौ-5-2024-21रिट/2023 दिनांक 03.07.2024 का संदर्भ ग्रहण करने का कष्ट करें, जिसके माध्यम से मा0 राष्ट्रीय हरित न्यायाधिकरण, नई दिल्ली द्वारा पारित आदेश दिनांक 16.05.2024 के अनुपालन में पत्र में उल्लिखित तथ्यों का परीक्षण करते हुए समयान्तर्गत आवश्यक कार्यवाही सुनिश्चित करते हुए कृत कार्यवाही की आख्या पर्यावरण, वन एवं जलवायु परिवर्तन विभाग, उ0प्र0 शासन (Email-soenvups@rediffmail.com) एवं सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ (Email-ms@uppcb.in) को उपलब्ध कराते हुए उसकी प्रति नगर विकास अनुभाग-5 को भी उपलब्ध कराये जाने की अपेक्षा की गयी थी, जो अभी तक अप्राप्त है। **प्रकरण में अगली सुनवाई दिनांक 02.09.2024 को नियत है।**

2- उक्त के संबंध में यह भी अवगत कराना है कि नगर आयुक्त, नगर निगम, गाजियाबाद द्वारा मा0 एन0जी0टी0 में misleading response दाखिल किये जाने के दृष्टिगत मा0 एन0जी0टी0 द्वारा दिनांक 16.05.2024 को पारित आदेशानुसार नगर आयुक्त, नगर निगम, गाजियाबाद पर रू0 15,000/- का जुर्माना लगाया गया है। उक्त के दृष्टिगत सुनवाई की अगली तिथि पर मुख्य सचिव महोदय को virtually appear होने या स्थिति को स्पष्ट करते हुए अपना व्यक्तिगत शपथपत्र दाखिल करने तथा आदेश का अनुपालन न करने का कारण भी बताने के निर्देश दिये गये हैं।

3- इस संबंध में मुझे यह कहने का निदेश हुआ है कि कृपया शासन के उक्त पत्र दिनांक 03.07.2024 द्वारा की गयी अपेक्षानुसार मा0 राष्ट्रीय हरित न्यायाधिकरण, नई दिल्ली द्वारा पारित आदेश दिनांक 16.05.2024 के अनुपालन में पत्र में उल्लिखित तथ्यों का परीक्षण करते हुए समयान्तर्गत आवश्यक कार्यवाही सुनिश्चित करते हुए कृत कार्यवाही की आख्या पर्यावरण, वन एवं जलवायु परिवर्तन विभाग, उ0प्र0 शासन (Email-soenvups@rediffmail.com) एवं सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ (Email-ms@uppcb.in) को तत्काल उपलब्ध कराते हुए उसकी प्रति नगर विकास अनुभाग-5 को भी उपलब्ध कराने का कष्ट करें।

संलग्नक:यथोक्त।

भवदीय,  
11.07.2024  
( कल्याण बनर्जी )  
संयुक्त सचिव।

संख्या एवं दिनांक उपरोक्त

प्रतिलिपि: श्री अतुल भारती, विधिक सहायक, पी0एम0यू0, नगर विकास विभाग, उ0प्र0 लखनऊ को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

आज्ञा से  
11.07.2024

( कल्याण बनर्जी )  
संयुक्त सचिव।

प्रेषक,

कल्याण बनर्जी,  
संयुक्त सचिव,  
उत्तर प्रदेश शासन।

सेवा में,

- 1-निदेशक, नगरीय निकाय निदेशालय, उ0प्र0 लखनऊ।
- 2-राज्य मिशन निदेशक, स्वच्छ भारत मिशन (नगरीय), नगरीय निकाय निदेशालय।
- 3-प्रबन्ध निदेशक, उत्तर प्रदेश जल निगम (नगरीय), लखनऊ।
- 4-जिलाधिकारी, गाजियाबाद।
- 5-नगर आयुक्त, नगर निगम, गाजियाबाद।

नगर विकास अनुभाग-5

लखनऊ:दिनांक: 16 अगस्त, 2024

विषय: मा0 राष्ट्रीय हरित न्यायाधिकरण, नई दिल्ली में विचाराधीन Execution Application No.33/2021 In O.A No-68/2021 Sushil Raghav Vs.State of Uttar Pradesh & Ors में पारित आदेश दिनांक 16.05.2024 के अनुपालन के संबंध में।

महोदय,

कृपया उपर्युक्त विषयक शासन द्वारा पूर्व प्रेषित पत्र संख्या-एन0जी0टी0-150/नौ-5-2024-21रिट/2023 दिनांक 03.07.2024 एवं अनुस्मारक पत्र संख्या-एन0जी0टी0-150(1)/नौ-5-2024-21रिट/2023 दिनांक 11.07.2024 का संदर्भ ग्रहण करने का कष्ट करें, जिसके माध्यम से मा0 राष्ट्रीय हरित न्यायाधिकरण, नई दिल्ली द्वारा पारित आदेश दिनांक 16.05.2024 के अनुपालन में पत्र में उल्लिखित तथ्यों का परीक्षण करते हुए समयान्तर्गत आवश्यक कार्यवाही सुनिश्चित करते हुए कृत कार्यवाही की आख्या पर्यावरण, वन एवं जलवायु परिवर्तन विभाग, उ0प्र0 शासन (Email-soenvups@rediffmail.com) एवं सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ (Email-ms@uppcb.in) को उपलब्ध कराते हुए उसकी प्रति नगर विकास अनुभाग-5 को भी उपलब्ध कराये जाने की अपेक्षा की गयी थी, जो अभी तक अप्राप्त है। प्रकरण में अगली सुनवाई दिनांक 02.09.2024 को नियत है।

2- उक्त के संबंध में यह भी अवगत कराना है कि नगर आयुक्त, नगर निगम, गाजियाबाद द्वारा मा0 एन0जी0टी0 में misleading response दाखिल किये जाने के दृष्टिगत मा0 एन0जी0टी0 द्वारा दिनांक 16.05.2024 को पारित आदेशानुसार नगर आयुक्त, नगर निगम, गाजियाबाद पर रू0 15,000/- का जुर्माना लगाया गया है। उक्त के दृष्टिगत सुनवाई की अगली तिथि पर मुख्य सचिव महोदय को virtually appear होने या स्थिति को स्पष्ट करते हुए अपना व्यक्तिगत शपथपत्र दाखिल करने तथा आदेश का अनुपालन न करने का कारण भी बताने के निर्देश दिये गये हैं।

3- इस संबंध में अनुस्मारक पत्र प्रेषित करते हुए मुझे यह कहने का निदेश हुआ है कि कृपया शासन के उक्त पत्र दिनांक 03.07.2024 द्वारा की गयी अपेक्षानुसार मा0 राष्ट्रीय हरित न्यायाधिकरण, नई दिल्ली द्वारा पारित आदेश दिनांक 16.05.2024 के अनुपालन में पत्र में उल्लिखित तथ्यों का परीक्षण करते हुए समयान्तर्गत आवश्यक कार्यवाही सुनिश्चित करते हुए कृत कार्यवाही की आख्या पर्यावरण, वन एवं जलवायु परिवर्तन विभाग, उ0प्र0 शासन (Email-soenvups@rediffmail.com) एवं सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ (Email-ms@uppcb.in) को तत्काल उपलब्ध कराते हुए उसकी प्रति नगर विकास अनुभाग-5 को भी उपलब्ध कराने का कष्ट करें।

भवदीय  
16.08.2024  
(कल्याण बनर्जी)  
संयुक्त सचिव।

संख्या एवं दिनांक उपरोक्त

प्रतिलिपि: श्री अतुल भारती, विधिक सहायक, पी0एम0यू0, नगर विकास विभाग, उ0प्र0 लखनऊ को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

भाड़ा से  
16.08.2024  
(कल्याण बनर्जी)  
संयुक्त सचिव।

प्रेषक,

जिलाधिकारी,  
गाजियाबाद।

सेवा में,

संयुक्त सचिव,  
नगर विकास अनुभाग-05,  
उ0प्र0 शासन लखनऊ।

पत्रांक 4271 / आठ-अ0जि0अ0 / भू0अ0 / ~~NGT~~ गा0बाद

दिनांक 28/08/2024

विषय: माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली के समक्ष विचाराधीन एक्सीक्यूशन एप्लीकेशन संख्या 33/2021 ओ0ए0 संख्या 68/2021 सुशील राघव बनाम उ0प्र0 राज्य व अन्य में पारित आदेश दिनांक 16.05.2024 के अनुपालन के सम्बन्ध में।

महोदय,

कृपया उपर्युक्त विषयक स्वीकीय कार्यालय पत्र संख्या एन0जी0टी0-150(2)/नौ-5-2024-21रिट/2023 नगर विकास अनुभाग-05 लखनऊ दिनांक 16.08.2024 का संदर्भ ग्रहण करने का कष्ट करें, जिसमें शासन द्वारा पूर्व प्रेषित पत्रों के द्वारा मा0 एन0जी0टी0 के पारित आदेश दिनांक 16.05.2024 अनुपालन में पत्र में उल्लेखित तथ्यों का परीक्षण करते हुये समयान्तर्गत आवश्यक कार्यवाही सुनिश्चित करते हुये कृत कार्यवाही की आख्या पर्यावरण, वन एवं जलवायु परिवर्तन विभाग उ0प्र0 शासन एवं सदस्य सचिव उ0प्र0 प्रदूषण नियंत्रण बोर्ड लखनऊ को उपलब्ध कराते हुये उसकी प्रति नगर विकास अनुभाग-05 को ही उपलब्ध कराने हेतु निर्देशित किया गया है।

उपरोक्त दिये गये निर्देशों के अनुपालन में प्रश्नगत वाद में नगर आयुक्त, नगर निगम, गाजियाबाद द्वारा प्रेषित आख्या दिनांक 27.08.2024 मय संलग्नकों सहित पत्र के साथ संलग्न कर आपके अवलोकनार्थ सादर प्रेषित की जा रही है। तदानुसार अवगत होने का कष्ट करें।

संलग्नक: यथोक्त।

भवदीय,



(इन्द्र विक्रम सिंह)  
जिलाधिकारी,  
गाजियाबाद।

प्रतिलिपि :-

1. अपर मुख्य सचिव, महोदय पर्यावरण, वन एवं जलवायु परिवर्तन, अनुभाग-07 को सादर अवलोकनार्थ प्रेषित।
2. सदस्य सचिव उ0प्र0 प्रदूषण नियंत्रण बोर्ड लखनऊ को सादर अवलोकनार्थ प्रेषित।
3. निदेशक महोदय नगरीय निकाय निदेशालय, उ0प्र0 लखनऊ को सादर अवलोकनार्थ।

जिलाधिकारी,  
गाजियाबाद।



कार्यालय: नगर आयुक्त, गाजियाबाद नगर निगम।

OFFICE OF THE MUNICIPAL COMMISSIONER, GHAZIABAD MUNICIPAL CORPORATION

दूरभाष: 0120-2790425, 2713580

ई-मेल: gzb.nagar.nigam@gmail.com

पत्रांक: 306/न0आ0/2024-25

दिनांक: 22/08/2024

प्रेषक,

नगर आयुक्त,  
गाजियाबाद नगर निगम।

सेवा में,

संयुक्त सचिव,  
नगर विकास अनुभाग-05,  
उ0प्र0 शासन लखनऊ।

विषय:- माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली के समक्ष विचाराधीन एक्सीक्यूशन एप्लीकेशन संख्या-33/2021 ओ0ए0 संख्या-68/2021 सुशील राघव बनाम उ0प्र0 राज्य व अन्य में पारित आदेश दिनांक-16.05.2024 के अनुपालन के सम्बन्ध में।

महोदय,

कृपया उपर्युक्त विषयक स्वीक्रीय कार्यालय पत्र संख्या-एन0जी0टी0-150(2)/नौ-5-2024-21रिट/2023 नगर विकास अनुभाग-05 लखनऊ दिनांक-16.08.2024 का सन्दर्भ ग्रहण करने का कष्ट करें। जिसमें शासन द्वारा पूर्व प्रेषित पत्रों के द्वारा मा0 एन0जी0टी0के पारित आदेश दिनांक-16.05.2024 अनुपालन में पत्र में उल्लेखित तथ्यों का परीक्षण करते हुये समयान्तर्गत आवश्यक कार्यवाही सुनिश्चित करते हुये कृत कार्यवाही की आख्या पर्यावरण, वन एवं जलवायु परिवर्तन विभाग उ0प्र0 शासन एवं सदस्य सचिव उ0प्र0 प्रदूषण नियंत्रण बोर्ड लखनऊ को उपलब्ध कराते हुये उसकी प्रति नगर विकास अनुभाग-05 को ही उपलब्ध कराने हेतु निर्देशित किया गया है।

उपरोक्त दिये गये निर्देशों के अनुपालन में प्रश्नगत वाद में महाप्रबन्धक (जल) नगर निगम गाजियाबाद द्वारा प्रेषित आख्या दिनांक-27.08.2024 मय संलग्नकों सहित पत्र के साथ संलग्न कर आपके अवलोकनार्थ सादर प्रेषित की जा रही है। तदनुसार अवगत होने का कष्ट करें।

संलग्न:- यथोक्त

(विक्रमादित्य सिंह मलिक)  
आई.ए.एस.  
नगर आयुक्त

प्रतिलिपि:-

1. अपर मुख्य सचिव महोदय पर्यावरण, वन एवं जलवायु परिवर्तन अनुभाग-07 को सादर अवलोकनार्थ प्रेषित।
2. सदस्य सचिव उ0प्र0 प्रदूषण नियंत्रण बोर्ड लखनऊ को सादर अवलोकनार्थ प्रेषित।
3. निदेशक महोदय नगरीय निकाय निदेशालय, उ0प्र0 लखनऊ को सादर अवलोकनार्थ।
4. जिलाधिकारी महोदय गाजियाबाद को सादर अवलोकनार्थ प्रेषित।

(विक्रमादित्य सिंह मलिक)  
आई.ए.एस.  
नगर आयुक्त

विषय:- मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन Execution Application No-33/2021 In Original Application No-68/2021 Vs. Union of India & Ors में पारित आदेश दिनांक 16.05.2024 के अनुपालन के सम्बन्ध में आख्या।

कृपया अवगत कराना है कि मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन Execution Application No-33/2021 In Original Application No-68/2021 Vs. Union of India & Ors में आवेदक श्री सुशील राघव द्वारा योजित वाद में कड़कड़ मॉडल क्षेत्र का अनुपचारित सीवेज को वार्ड सं0-43 साहिवावादा स्थित बरसाती नाले में बहाये के सम्बन्ध में शिकायत की गयी है, जिसके क्रम में मा0 एन0जी0टी0 द्वारा उक्त योजित वाद में पारित आदेश दिनांक 16.05.2024 के अनुपालन में कड़कड़ मॉडल गांव में सीवर ओवर फ्लो की समस्या के स्थायी समाधान कराये जाने हेतु आदेश पारित किये गये थे।

उक्त के क्रम में उल्लेखित क्षेत्र में कड़कड़ गांव की रोड लैथ लगभग 15 कि0मी0 है, जिसमें से सीवर लाईन लगभग 10 कि0मी0 की लम्बाई में पूर्व से बिछी हुई है, जिसे लगभग वर्ष 2009 में उ0प्र0 जल निगम द्वारा बिछाया गया था। उक्त क्षेत्र के सीवेज निर्वहन हेतु ओवर हेड टैंक परिसर में स्थित सीवेज पम्पिंग स्टेशन निर्मित है, जोकि उक्त सीवेज को 1800 मिमी की मेन राईजिंग लाईन पर बने सामान्य चैम्बर से होते हुए इंदिरापुरम स्थित 48 एमएलडी एमपीएस पर डिस्चार्ज किया जाता है, जो आगे इंदिरापुरम स्थित 56 एमएलडी एसटीपी पर पम्प किया जाता है। उक्त क्षेत्र में सीवर बिछाने की परियोजना, जिसे वर्ष-2009 में उ0प्र0 जल निगम द्वारा क्रियान्वित किया गया था, का उद्देश्य कड़कड़ मॉडल क्षेत्र के घरेलू सीवेज उत्स्रवाह को उक्त वार्ड की विभिन्न गलियों में स्थित नाले/नालियों में जाने से रोककर एकत्रित करना शामिल था। उक्त क्षेत्र में स्थित एस0पी0एस0 में पंपिंग प्लांट में खराबी के कारण सीवेज का ओवरफ्लो नालों में हो जाता है, जिसके समाधान हेतु संप पर एक अस्थाई पम्पिंग प्लान्ट का अधिष्ठापन कराया गया है, जोकि उक्त क्षेत्र के नाले/नाली के साथ लगे मैनहॉलों के ओवरफ्लो को पम्प करता है, जोकि साहिवावादा नाले से जुड़ा है।

यहाँ यह भी अवगत कराना है कि साहिवावादा नाला, जोकि आगे जाकर शाहदरा नाले से जुड़ जाता है, के संगम स्थल से पूर्व ही साहिवावादा नाले के प्रवाह को पूर्ण रूप से इंदिरापुरम 74 एमएलडी एसटीपी पर उपचारित किया जाता है। उ0प्र0 शासन के दिशा-निर्देशों के द्वारा वन सिटी वन ऑपरेटर कार्यक्रम के अन्तर्गत गाजियाबाद नगर निगम क्षेत्रान्तर्गत समस्त सीवर नेटवर्क का संचालन, अनुरक्षण एवं प्रबन्धन का कार्य मैसर्स वी0ए0टैक ववाग लि0, चेन्नई के द्वारा कराये जाने के निर्देश दिये गये है, जिसके क्रम में दिनांक 18.03.2020 से गाजियाबाद नगर निगम के समस्त सीवर नेटवर्क संचालन, अनुरक्षण हेतु कार्यदायी फर्म को हस्तगत किया जा चुका है एवं कार्यदायी फर्म मैसर्स वी0ए0टैक ववाग लि0, गाजियाबाद द्वारा उक्त का किया जा रहा है। अवशेष क्षेत्र में सीवर लाईन डालने एवं एस0टी0पी0 पर सीवेज को उपचारित करने हेतु उ0प्र0 जल निगम द्वारा सर्वे कर उक्त की आख्या तैयार की गयी है, जो कि निम्नवत है:-

1. एस0पी0एस0 के पंपिंग प्लांट को चालू कर दिया गया है एवं सीवेज को संप में एकत्र कर सामान्य चैम्बर के माध्यम से जो कि 1800 एम0एम0 व्यास की मेन राईजिंग लाईन पर बगाया गया है, के द्वारा 48 एम0एल0डी0 एस0पी0एस0 इंदिरापुरम पर डिस्चार्ज हो रहा है, जिसे पम्प कर, इंदिरापुरम स्थित 56 एम0एल0डी0 एस0टी0पी0 पर भेजा जाता है, जहाँ उक्त एस0टी0पी0 सीवेज को उपचारित किया जाता है। इस प्रकार सीवेज को नाले में पम्प करने की मुख्य चिंता समाप्त हो गयी है।
2. उक्त क्षेत्र के घरेलू अपशिष्ट के प्रवाह को नाले से जाने रोकने के व्यापक समाधान हेतु **PFR(Prec-feasibility report)** अंकन रूपये 9.39 करोड़ की तैयार कर मुख्य अभियन्ता(गा0शे0), उ0प्र0 जल निगम, गाजियाबाद द्वारा अपने कार्यालय पत्र संख्या-1893/Praklan Dated-23-08-2024 के द्वारा मुख्य अभियन्ता(नगर), उ0प्र0 जल निगम, लखनऊ को अनुमोदन हेतु प्रेषित कर दिया गया है।

3. उक्त क्षेत्र में पूर्व बिछाई गई सीवर लाईन के विस्तृत सर्वेक्षण के अनुसार मौजूदा सीवर लाईन के विस्तार एवं कड़कड़ मॉडल क्षेत्र में सीवर लाईन से छूटे हुये क्षेत्र हेतु कार्य पूर्ण कर लिया गया है। उक्त विस्तृत सर्वेक्षण में डिजाईन एवं जाँच के आधार पर एक DPR(Detailed Project Report) का कार्य प्रगति पर है, जोकि दिनांक 15.09.2024 तक पूर्ण कर लिया जाएगा। यहाँ यह भी अवगत कराना है कि उक्त DPR(Detailed Project Report) में वार्ड के सभी घरों के सीवेज को सीवर लाईन से जोड़ने एवं एक नये पम्पिंग स्टेशन का निर्माण तथा तत्सम्बन्धी कार्यों का प्रावधान भी किया गया है।
4. उक्त डी0पी0आर0 में प्रस्तावित कार्यों की समाप्ति के उपरान्त घरेलू सीवेज को सीवर लाईन के माध्यम से इन्दिरापुरम स्थित 56 एम0एल0डी0 एस0टी0पी0 पर पहुँचाकर, सीवेज को उपचारित किया जायेगा। साथ ही उपरोक्त समस्त कार्य उ0प्र0 जल निगम द्वारा कराये जायेंगे।

उक्त डी0पी0आर0 में प्रस्तावित कार्यों की समाप्ति के उपरान्त घरेलू सीवेज को सीवर लाईन के माध्यम से इन्दिरापुरम स्थित 56 एम0एल0डी0 एस0टी0पी0 पर पहुँचाकर, सीवेज को उपचारित किया जायेगा, ताकि मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली के आदेशों का अक्षरसः अनुपालन हो सकेगा।

आख्या आपके अवलोकनार्थ सादर प्रस्तुत है।

सहायक अभियन्ता(जल)  
मोहननगर एवं वसुन्धरा जोन

अवर अभियन्ता(जल)  
मोहननगर एवं वसुन्धरा जोन

महाप्रबन्धक(जल)  
गाजियाबाद नगर निगम



कार्यालय मुख्य अभियन्ता (गा०क्षेत्र),  
उ० प्र० जल निगम (नगरीय),  
सै०-१ राजनगर, गाजियाबाद - 201002  
E-Mail ID : zce\_gzb\_upjn@yahoo.co.in

पत्रांक : 1893 / प्राक्कलन

दिनांक: 23.08.2024

सेवा में,

मुख्य अभियन्ता (नागर),  
उ० प्र० जल निगम (नगरीय),  
लखनऊ।

विषय:- मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ई० ए० संख्या-33/2021 in ओ० ए० संख्या-68/2021, Sushil Raghav Vs. Union of India & Ors. में पारित आदेश दिनांक 16.05.2024 के अनुपालन के सम्वन्ध में।

महोदय,

उपरोक्त विषयक मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ई० ए० संख्या-33/2021 in ओ० ए० संख्या-68/2021, Sushil Raghav Vs. Union of India & Ors. में पारित आदेश दिनांक 16.05.2024 के अनुपालन में गाजियाबाद नगर निगम के वार्ड-43 में रिथत कड़कड़ मॉडल की स्त्रिवरेज समस्या के निराकरण हेतु तैयार की गयी पी० एफ० आर०, अनुमानित लागत रू० 939.23 लाख, पत्र के साथ संलग्न कर अग्रिम आवश्यक कार्यवाही हेतु प्रेषित।

संलग्नक-उपरोक्तानुसार।

भवदीय

(आर०के० पंकज)  
मुख्य अभियन्ता (गा० क्षेत्र)

प्र० सं० एवं दिनांक-उपरोक्तानुसार

प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

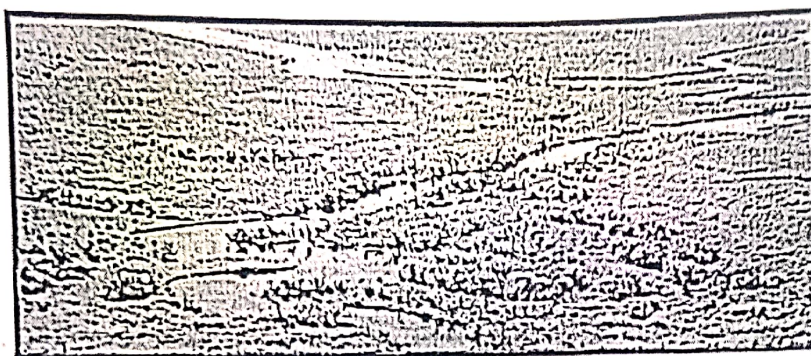
1. संयुक्त सचिव, नगर विकास अनुभाग-5, उ० प्र० भद्रसन, लखनऊ।
2. संयुक्त प्रबन्ध निदेशक (नागर), उ० प्र० जल निगम (नगरीय), लखनऊ।
3. जिलाधिकारी, गाजियाबाद।
4. नगर आयुक्त, नगर निगम, गाजियाबाद।
5. अधीक्षण अभियन्ता, निर्माण मण्डल, उ० प्र० जल निगम (नगरीय), गाजियाबाद।
6. महाप्रबन्धक (जल), गाजियाबाद नगर निगम, गाजियाबाद।
7. अधिशारी अभियन्ता, निर्माण खण्ड (प्रथम), उ० प्र० जल निगम (नगरीय), गाजियाबाद।

*P. Raney* 23.08.24  
मुख्य अभियन्ता (गा० क्षेत्र)

# UTTAR PRADESH JAL NIGAM (URBAN)



Office of the Executive Engineer, Construction Division-I, U.P. Jal Nigam  
(Urban), Ghaziabad



## PRE-FEASIBILITY REPORT

for

CONSTRUCTION OF IPS, LAYING OF SEWER NETWORK AND  
ALLIED WORKS FOR KARKAR MODEL TOWN OF WARD-43 AT  
GHAZIABAD NAGAR NIGAM, DISTT.- GHAZIABAD

Estimated Cost :- Rs. 939.23 Lacs

Estimate No. : 01

Executive Engineer  
Construction Division-I  
U.P. Jal Nigam (Urban)  
Ghaziabad

**PRE FEASIBILITY REPORT FOR CONSTRUCTION OF IPS, LAYING OF SEWER NETWORK AND ALLIED WORKS FOR KARKAR MODEL TOWN OF WARD-43 AT GHAZIABAD NAGAR NIGAM, DISTT.- GHAZIABAD**

**PROJECT REPORT**

**1. AUTHORITY**

The Pre-Feasibility Report for Construction of IPS, Laying of Sewer Network and Allied works in Karkar Model Town of Ward-43 Ghaziabad Nagar Nigam has been prepared for compliance of orders of Hon'ble NGT. Hon'ble NGT vide Order Dated 16.05.2024 in EA 33/2021 in OA 68/2021 : Sushil Raghav Vs. Union of India & Ors. has given directions to prevention of untreated sewage /effluent which is being discharged in the storm water drain in Karkar Model situated in Municipal Corporation Ward no 43, Sahibabad Ghaziabad. (Annexed)

**2. LOCATION**

Karkar Model is located in Ward-43 of Ghaziabad Nagar Nigam, District-Ghaziabad. It is situated in mid of Sahibabad Industrial Area Site-IV and along with Dehi-Ghaziabad Railway Line.

**3. DEMOGRAPHICS**

According to the final data, Ghaziabad Municipal Corporation had a population of 1,648,643 in year 2011 and a sex ratio of 885 females per 1000 males. Ghaziabad had a literacy rate of 84.78%.

**4. NEED OF THE PROJECT:**

1) There is a partial Sewerage System in karkar model town. Existing sewer network is about 4.0 Km. Houses are not directly connected to the existing sewer network. Instead, sewage from houses discharges into drains, which then feed into the sewer network.

2) Hon'ble NGT vide Order Dated 16.05.2024 in in EA 33/2021 in OA 68/2021 : Sushil Raghav Vs. Union of India & Ors, has directed to prepare an action plan for solution of sewerage problem of Karkar Model Town.

**5. EXISTING WORKS:**

STP - 1 No (56 MLD)

SPS - 1 No (07 MLD)

Sewer Network - 4.0 KM

Sewer House Connection - Nil

**6. PROPOSALS:**

Following works have been proposed in Karkar Model :-

1. Pumping Station - 01 No. (10 MLD)
2. Sewer Network - 7.0 Km.
3. Repair works of existing manhole and sewer line.

**7. INSTITUTIONAL RESPONSIBILITIES:**

U.P. Jal Nigam (Urban) shall be the implementing agency of the project. After completion of the project, it will be handed over to ULB. Maintenance shall be done by Nagar Nigam, Ghaziabad.

**8. CONCLUSION:**

With the above remarks, pre-feasibility report for Construction of IPS, Laying of Sewer Network and Allied works in Karkar Model situated in ward-43 at Ghaziabad Nagar Nigam, Distt. Ghaziabad, with an estimated cost of work of Rs. 939.23 lakh is hereby submitted for administrative approval.

*Counter Signed*

*[Signature]*

SE CC GZB

*[Signature]*

(Arun Pratap Singh)  
Executive Engineer  
Construction Division (Ist)  
U.P. Jal Nigam (Urban)  
Ghaziabad

**PRE FEASIBILITY REPORT FOR CONSTRUCTION OF IPS, LAYING OF  
SEWER NETWORK AND ALLIED WORKS FOR WARD-43 KARKAR MODEL  
TOWN AT GHAZIABAD NAGAR NIGAM, DISTT.- GHAZIABAD**

**Form J (Comprehensive)**

Sl. No.	Description	Amount (In Lacs)	%	Amount (In Lacs)
A	Basic Cost			
1	Basic cost of work	725.00		725.00
2	Contingency	725.00	2.00%	14.5
	Sub Total			739.50
B	Deduction of Efficiency @ 5%	739.50	5%	36.98
	Net Amount			702.53
C	Contage Charges @ 7%	702.53	10%	70.25
D	GST @ 18%	702.53	18.00%	126.45
E	Sub Total (B+C+D)			899.23
F	Trail & Run 3 months	15.00		15.00
G	Power Connection	25.00		25.00
H	Sub Total (F+G)			40.00
	Total Cost (E+H)			939.23

*[Signature]*  
SE

*[Signature]*  
E-E

**PRE FEASIBILITY REPORT FOR CONSTRUCTION OF IPS,  
LAYING OF SEWER NETWORK AND ALLIED WORKS FOR  
WARD-43 KARKAR MODEL TOWN AT GHAZIABAD NAGAR  
NIGAM, DISTT.- GHAZIABAD**

**GENERAL ABSTRACT OF COST**

S.No.	Description of Works	Amount Rs. Lac
<b>A</b>	<b>CIVIL WORKS</b>	
1	Laying of Sewer Network including House hold connection	430.00
2	Estimate of Construction of IPS approx 10 mld capacity	120.00
	<b>TOTAL WORK COST A (CIVIL)</b>	<b>550.00</b>
<b>B</b>	<b>E/M Works</b>	
1	Estimate of IPS approx 10 mld capacity and all allied works with all electromechanical works	175.00
2	Trail & Run	15.00
3	Estimate of Power Connection for IPS	25.00
	<b>TOTAL WORK COST B (E&amp;M)</b>	<b>215.000</b>
	<b>TOTAL (CIVIL+E/M WORKS)</b>	<b>765.00</b>
	<b>TOTAL COST</b>	<b>765.00</b>

*Ar*  
AE

PRE FEASIBILITY REPORT FOR CONSTRUCTION OF IPS, LAYING OF  
SEWER NETWORK AND ALLIED WORKS FOR WARD-43 KARKAR  
MODEL TOWN AT GHAZIABAD NAGAR NIGAM, DISTT.- GHAZIABAD

ABSTRACT OF CIVIL WORKS

Sl. No.	Description	Qty.	Amount Rs. Lac
1	Laying of Sewer Network and providing House hold connection	7.0 Km	430.00
2	Estimate of Construction of IPS approx 10 mld capacity	1 No	120.00
3	Repair & rehab of existing line & manhole.	Job	10.00
	<b>TOTAL</b>		<b>560.00</b>

A  
AE

87(20)

PRE FEASIBILITY REPORT FOR CONSTRUCTION OF IPS, LAYING OF  
SEWER NETWORK AND ALLIED WORKS FOR WARD-43 KARKAR MODEL  
TOWN AT GHAZIABAD NAGAR NIGAM, DISTT.- GHAZIABAD

ABSTRACT OF COST  
Electrical and Mechanical Works

Sl. No.	Item	Qty.	Amount In Lacs
1	Estimate of IPS approx 10 mld capacity and all allied works with all electromechanical works	1 No.	175.00
2	Trail & Run	03 Months	15.00
3	Estimate of Power Connection for IPS	1 Job	25.00
	TOTAL	Rs.Lac	215.000

A

AE



कार्यालय मुख्य अभियन्ता (गा0क्षेत्र),  
उ0 प्र0 जल निगम (नगरीय),  
सै0-1 राजनगर, गाजियाबाद - 201002  
E- Mail ID : zce\_gzb\_upjn@yahoo.co.in

पत्रांक : 1893 / प्राक्कलन

दिनांक: 23.08.2024

सेवा में,

मुख्य अभियन्ता (नागर),  
उ0प्र0 जल निगम (नगरीय),  
लखनऊ।

विषय:- मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ई0ए0 संख्या-33/2021 in ओ0ए0 संख्या-68/2021, Sushil Raghav Vs. Union of India & Ors. में पारित आदेश दिनांक 16.05.2024 के अनुपालन के सम्बन्ध में।

महोदय,

उपरोक्त विषयक मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ई0ए0 संख्या-33/2021 in ओ0ए0 संख्या-68/2021, Sushil Raghav Vs. Union of India & Ors. में पारित आदेश दिनांक 16.05.2024 के अनुपालन में गाजियाबाद नगर निगम के वार्ड-43 में स्थित कड़कड़ मॉडल की सीवरेज समस्या के निराकरण हेतु तैयार की गयी पी0एफ0आर0, अनुमानित लागत रू0 939.23 लाख, पत्र के साथ संलग्न कर अग्रिम आवश्यक कार्यवाही हेतु प्रेषित।

संलग्नक-उपरोक्तानुसार।

भवदीय

(आर0के0 पंकज)  
मुख्य अभियन्ता (गा0 क्षेत्र)

पू0सं0 एवं दिनांक-उपरोक्तानुसार

प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. संयुक्त सचिव, नगर विकास अनुभाग-5, उ0प्र0 भासन, लखनऊ।
2. संयुक्त प्रबन्ध निदेशक (नागर), उ0प्र0 जल निगम (नगरीय), लखनऊ।
3. जिलाधिकारी, गाजियाबाद।
4. नगर आयुक्त, नगर निगम, गाजियाबाद।
5. अधीक्षण अभियन्ता, निर्माण मण्डल, उ0प्र0 जल निगम (नगरीय), गाजियाबाद।
6. महाप्रबन्धक (जल), गाजियाबाद नगर निगम, गाजियाबाद।
7. अधिशासी अभियन्ता, निर्माण खण्ड (प्रथम), उ0प्र0 जल निगम (नगरीय), गाजियाबाद।

*Pyaney 23.08.24*  
मुख्य अभियन्ता (गा0 क्षेत्र)

# UTTAR PRADESH JAL NIGAM (URBAN)



Office of the Executive Engineer, Construction Division-I, U.P. Jal Nigam  
(Urban), Ghaziabad



## PRE-FEASIBILITY REPORT for

**CONSTRUCTION OF IPS, LAYING OF SEWER NETWORK AND  
ALLIED WORKS FOR KARKAR MODEL TOWN OF WARD-43 AT  
GHAZIABAD NAGAR NIGAM, DISTT.- GHAZIABAD**

Estimated Cost :- Rs. 939.23 Lacs

Estimate No. : 01

Executive Engineer  
Construction Division-I  
U.P. Jal Nigam (Urban)  
Ghaziabad

**PRE FEASIBILITY REPORT FOR CONSTRUCTION OF IPS, LAYING OF  
SEWER NETWORK AND ALLIED WORKS FOR KARKAR MODEL TOWN OF  
WARD-43 AT GHAZIABAD NAGAR NIGAM, DISTT.- GHAZIABAD**

**PROJECT REPORT**

**1. AUTHORITY**

The Pre-Feasibility Report for Construction of IPS, Laying of Sewer Network and Allied works in Karkar Model Town of Ward-43 Ghaziabad Nagar Nigam has been prepared for compliance of orders of Hon'ble NGT. Hon'ble NGT vide Order Dated 16.05.2024 in EA 33/2021 in OA 68/2021 : Sushil Raghav Vs. Union of India & Ors. has given directions to prevention of untreated sewage /effluent which is being discharged in the storm water drain in Karkar Model situated in Municipal Corporation Ward no 43, Sahibabad Ghaziabad. (Annexed)

**2. LOCATION**

Karkar Model is located in Ward-43 of Ghaziabad Nagar Nigam, District-Ghaziabad. It is situated in mid of Sahibabad Industrial Area Site-IV and along with Dehi-Ghaziabad Railway Line.

**3. DEMOGRAPHICS**

According to the final data, Ghaziabad Municipal Corporation had a population of 1,648,643 in year 2011 and a sex ratio of 885 females per 1000 males. Ghaziabad had a literacy rate of 84.78%.

**4. NEED OF THE PROJECT:**

1) There is a partial Sewerage System in karkar model town. Existing sewer network is about 4.0 Km. Houses are not directly connected to the existing sewer network. Instead, sewage from houses discharges into drains, which then feed into the sewer network.

2) Hon'ble NGT vide Order Dated 16.05.2024 in in EA 33/2021 in OA 68/2021 : Sushil Raghav Vs. Union of India & Ors, has directed to prepare an action plan for solution of sewerage problem of Karkar Model Town.

**5. EXISTING WORKS:**

STP – 1 No (56 MLD)

SPS – 1 No (07 MLD)

Sewer Network – 4.0 KM

Sewer House Connection – Nil

**6. PROPOSALS:**

Following works have been proposed in Karkar Model :-

1. Pumping Station – 01 No. (10 MLD)
2. Sewer Network – 7.0 Km.
3. Repair works of existing manhole and sewer line.

**7. INSTITUTIONAL RESPONSIBILITIES:**

U.P. Jal Nigam (Urban) shall be the implementing agency of the project. After completion of the project, it will be handed over to ULB. Maintenance shall be done by Nagar Nigam, Ghaziabad.

**8. CONCLUSION:**

With the above remarks, pre-feasibility report for Construction of IPS, Laying of Sewer Network and Allied works in Karkar Model situated in ward-43 at Ghaziabad Nagar Nigam, Distt. Ghaziabad, with an estimated cost of work of **Rs. 939.23 lakh** is hereby submitted for administrative approval.

Counter Signed

  
SE CC GZB



**(Arun Pratap Singh)**  
**Executive Engineer**  
**Construction Division (Ist)**  
**U.P. Jal Nigam (Urban)**  
**Ghaziabad**

**PRE FEASIBILITY REPORT FOR CONSTRUCTION OF IPS, LAYING OF  
SEWER NETWORK AND ALLIED WORKS FOR WARD-43 KARKAR MODEL  
TOWN AT GHAZIABAD NAGAR NIGAM, DISTT.- GHAZIABAD**

**Form J (Comprehensive )**

Sl. No.	Description	Amount (in Lacs)	%	Amount (in Lacs)
<b>A</b>	<b>Basic Cost</b>			
1	Basic cost of work	725.00		725.00
2	Contingency	725.00	2.00%	14.5
	<b>Sub Total</b>			<b>739.50</b>
B	<b>Deduction of Efficiency @ 5%</b>	739.50	5%	<b>36.98</b>
	<b>Net Amount</b>			<b>702.53</b>
C	<b>Centage Charges @ 7%</b>	702.53	10%	70.25
D	GST @ 18%	702.53	18.00%	126.45
E	<b>Sub Total (B+C+D)</b>			<b>899.23</b>
F	Trail & Run 3 months	15.00		15.00
G	Power Connection	25.00		25.00
H	<b>Sub Total (F+G)</b>			<b>40.00</b>
	<b>Total Cost (E+H)</b>			<b>939.23</b>

*[Handwritten Signature]*  
SE

*[Handwritten Signature]*  
E-E

**PRE FEASIBILITY REPORT FOR CONSTRUCTION OF IPS,  
LAYING OF SEWER NETWORK AND ALLIED WORKS FOR  
WARD-43 KARKAR MODEL TOWN AT GHAZIABAD NAGAR  
NIGAM, DISTT.- GHAZIABAD**

**GENERAL ABSTRACT OF COST**

S.No.	Description of Works	Amount Rs. Lac
<b>A</b>	<b>CIVIL WORKS</b>	
1	Laying of Sewer Network including House hold connection	430.00
2	Estimate of Construction of IPS approx 10 mld capacity	120.00
	<b>TOTAL WORK COST A (CIVIL)</b>	<b>550.00</b>
<b>B</b>	<b>E/M Works</b>	
1	Estimate of IPS approx 10 mld capacity and all allied works with all electromechanical works	175.00
2	Trail & Run	15.00
3	Estimate of Power Connection for IPS	25.00
	<b>TOTAL WORK COST B (E&amp;M)</b>	<b>215.000</b>
	<b>TOTAL (CIVIL+E/M WORKS)</b>	<b>765.00</b>
	<b>TOTAL COST</b>	<b>765.00</b>

*A*  
*AE*

**PRE FEASIBILITY REPORT FOR CONSTRUCTION OF IPS, LAYING OF  
SEWER NETWORK AND ALLIED WORKS FOR WARD-43 KARKAR  
MODEL TOWN AT GHAZIABAD NAGAR NIGAM, DISTT.- GHAZIABAD**

**ABSTRACT OF CIVIL WORKS**

<b>Sl. No.</b>	<b>Description</b>	<b>Qty.</b>	<b>Amount Rs. Lac</b>
1	Laying of Sewer Network and providing House hold connection	7.0 Km	430.00
2	Estimate of Construction of IPS approx 10 mld capacity	1 No	120.00
3	Repair & rehab of existing line & manhole.	Job	10.00
	<b>TOTAL</b>		<b>560.00</b>

A  
A E

**PRE FEASIBILITY REPORT FOR CONSTRUCTION OF IPS, LAYING OF  
SEWER NETWORK AND ALLIED WORKS FOR WARD-43 KARKAR MODEL  
TOWN AT GHAZIABAD NAGAR NIGAM, DISTT.- GHAZIABAD**

**ABSTRACT OF COST  
Electrical and Mechanical Works**

Sl. No.	Item	Qty.	Amount in Lacs
1	Estimate of IPS approx 10 mld capacity and all allied works with all electromechanical works	1 No.	175.00
2	Trail & Run	03 Months	15.00
3	Estimate of Power Connection for IPS	1 Job	25.00
	<b>TOTAL</b>	<b>Rs.Lac</b>	<b>215.000</b>

*A*

*AE*



# कार्यालय मुख्य अभियन्ता (गा0क्षेत्र),

उ0 प्र0 जल निगम (नगरीय),

सै0-1 राजनगर, गाजियाबाद — 201002

E- Mail ID : zce\_gzb\_upjn@yahoo.co.in

ANNEXURE R5

पत्रांक : 1900 / NGT

दिनांक: 24.08.2024

सेवा में,

मुख्य अभियन्ता (नागर),  
उ0प्र0 जल निगम (नगरीय),  
लखनऊ।

**विषय:-** मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ई0ए0 संख्या-33/2021 in ओ0ए0 संख्या-68/2021, Sushil Raghav Vs. Union of India & Ors. में पारित आदेश दिनांक 16.05.2024 के अनुपालन के सम्बन्ध में।

महोदय,

उपरोक्त विषयक मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ई0ए0 संख्या-33/2021 in ओ0ए0 संख्या-68/2021, Sushil Raghav Vs. Union of India & Ors. में पारित आदेश दिनांक 16.05.2024 की वांछित अनुपालन आख्या इस पत्र के साथ संलग्न कर अग्रिम आवश्यक कार्यवाही हेतु प्रेषित।

संलग्नक-उपरोक्तानुसार।

भवदीय

*(Handwritten signature)*  
24.08.24

(आर0के0 पंकज)

मुख्य अभियन्ता (गा0 क्षेत्र)

**पू0सं0 एवं दिनांक-उपरोक्तानुसार**

प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. संयुक्त सचिव, नगर विकास अनुभाग-5, उ0प्र0 शासन, लखनऊ।
2. संयुक्त प्रबन्ध निदेशक (नागर), उ0प्र0 जल निगम (नगरीय), लखनऊ।
3. जिलाधिकारी, गाजियाबाद।
4. नगर आयुक्त, नगर निगम, गाजियाबाद।
5. अधीक्षण अभियन्ता, निर्माण मण्डल, उ0प्र0 जल निगम (नगरीय), गाजियाबाद।
6. महाप्रबन्धक (जल), गाजियाबाद नगर निगम, गाजियाबाद।
7. अधिशासी अभियन्ता, निर्माण खण्ड (प्रथम), उ0प्र0 जल निगम (नगरीय), गाजियाबाद।

मुख्य अभियन्ता (गा0 क्षेत्र)

**Compliance Report to the Hon'ble NGT's Directions dated 16.05.2024 in EA No. 33 of 2021 in OA No. 68/2021: Sushil Raghav Vs. Union of India & Ors. Related to Ward-43 Karkar Model of Ghaziabad Nagar Nigam, District-Ghaziabad.**

**Background: -**

1. The concern of applicant Sh. Sushil Raghav in EA 33/2021 in OA 68/2021 relates to prevention of untreated sewage/ effluent which is being discharged in the storm water drain in Karkar Model situated in Municipal Corporation Ward no 43, Sahibabad Ghaziabad.
2. The existing sewers, laid in year around 2009 in karkar model, discharge to the sewage pumping station located in the premises of over head tank. The sewage from this SPS is pumped through rising main at common chamber constructed on 1800 mm dia trunk sewer, discharging to 48 MLD MPS Indirapuram, which is further pumped to 56 MLD STP at Indirapuram for treatment.
3. The above project of sewer laying, executed in year 2009, comprised of collecting the domestic sewage of Karkar Model Town by intercepting the various street drains within the Karkar Model.
4. Defect in the pumping plant of SPS resulted in over flow of sewage. As an immediate remedy, temporary pumping plant was installed in the sump to prevent the overflow through manholes and the same was pumped in the adjoining drain, which finally joins Sahibabad drain.
5. It is to specify that presently the Sahibabad drain is intercepted just before the point of confluence with Shahdara Drain and the waste water of the drain is treated at 74 MLD STP Indirapuram.

**In compliance to the Hon'ble NGT order dated 16-05-2024 in EA No. 33 of 2021 in OA No 68/2021, following initiatives has been taken: -**

- i. The pumping plant of SPS has been made operational and the sewage collected in sump is being pumped to common chamber constructed on 1800 mm dia Trunk sewer Line, discharging to 48 MLD MPS Indirapuram, which is further pumped to 56 MLD STP at Indirapuram for treatment. Thus, the prime concern of pumping sewage to drain has been stopped.
- ii. To address the problem of flow of household waste into the drains, a Pre-feasibility report, amounting Rs 9.39 crore has been framed and submitted to Chief Engineer (Nagar), U P Jal Nigam, Lucknow vide letter no. 1893/ Prakalan dated 23.08.2024 of Chief Engineer (Ghaziabad Zone), U P Jal Nigam, Ghaziabad for approval.
- iii. Further, detail survey for condition assessment of existing sewer line, to quantify the additional sewer to be laid in the expanded/ left out area in Karkar Model has been completed. Based on the detailed survey and investigation, design of sewer network and the formulation of Detailed Project Report is under progress and shall be completed by 15.09.2024. It is to specify that provision for laying of sewer line in lanes of karkar model wherein sewer line does not exist, sewer house connection to cover all households, construction of new sewage pumping station and other ancillary works is being made in the DPR.
- iv. Upon completion of works proposed in the DPR, the domestic sewage shall route through the sewer line and shall be treated at 56 MLD STP at Indirapuram.



**(Arun Pratap Singh)**  
Executive Engineer  
Construction Division-I  
U.P. Jal Nigam (Urban)  
Ghaziabad



**(R. K. Pankaj)**  
Chief Engineer (Gzb-Zone)  
U.P. Jal Nigam (Urban)  
Ghaziabad



**(C.S. Solanki)**  
Superintending Engineer  
Construction Circle  
U.P. Jal Nigam (Urban)  
Ghaziabad

169 Photograph before start of repair work at pumping station of karkar model



Existing pumping station with a temporary arrangement for pumping.



Common Chamber where rising main connected to trunk sewer line 1800 mm dia of 56 MLD STP Indirapuram



Installation of blower for removal of gases

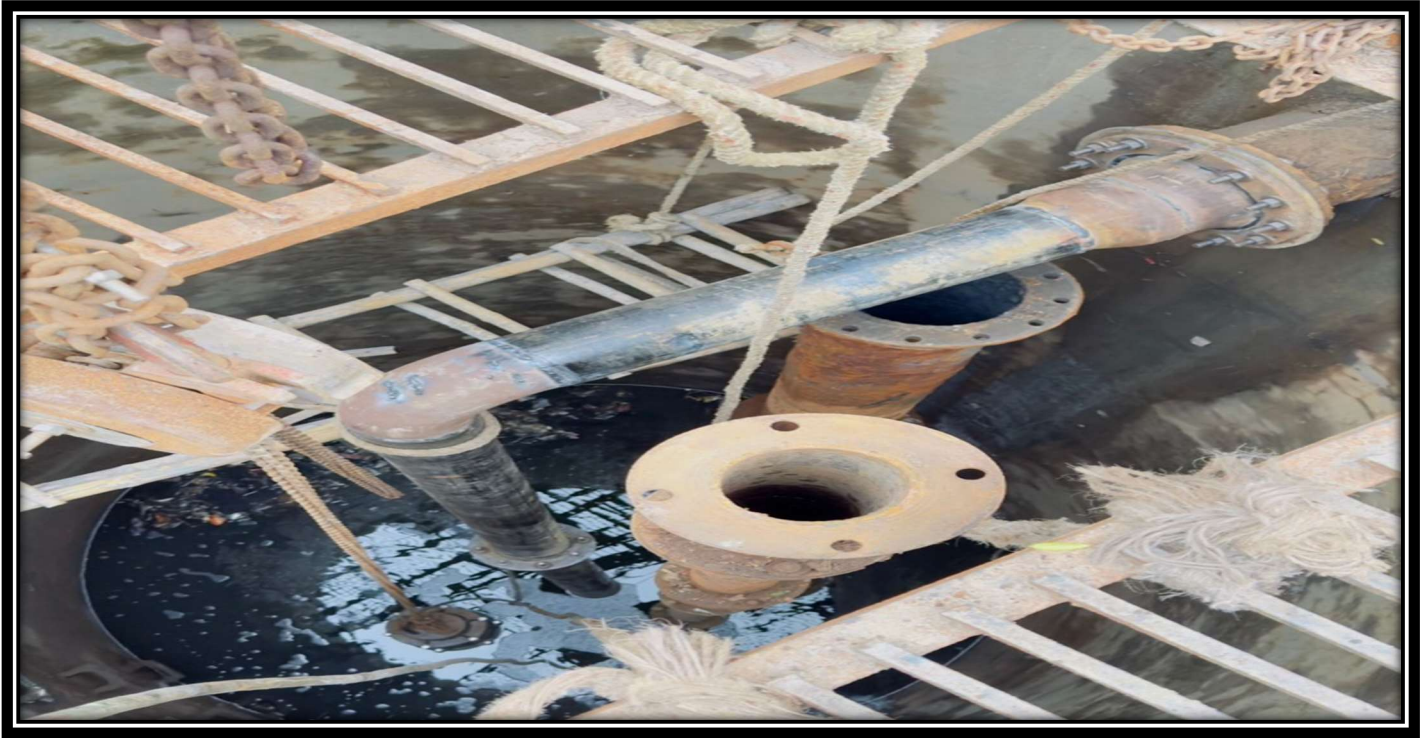


Fabrication work for installation of pumping plant



Tiles and bricks removed from well

Photographs after successful testing and commissioning of  
pumping station and rising main.



A pumping plant installed for pumping of sewage through rising main to 1800 mm dia trunk main.



Free fall of sewage at common chamber from rising main into 1800 mm dia trunk sewer line  
of 56 MLD Indirapuram